

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 725 of 2023**

IN THE MATTER OF:

BALIRAM SINGH

...**APPLICANT**

VERSUS

WALLOP BREWING PRIVATE LIMITED & ORS.

...**RESPONDENT(s)**

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THROUGH COUNSEL



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bhanwar09jadon@gmail.com | 6375115224

DATE: 23.01.2026

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 725/2023



IN THE MATTER OF:

BALIRAM SINGH

.....APPLICANT



VERSUS

WALLOP BREWING PRIVATE LIMITED & ORS.

.....RESPONDENT(S)

RESPONSE ON BEHALF OF RESPONDENT NO. 3 IN COMPLIANCE OF THE ORDER DT. 27.10.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, Badri Nath Singh aged about 56 years S/o Shri Jagannath Singh, presently posted as District Magistrate, Sonbhadra, do hereby solemnly affirm and state on oath as under:

1. That I, the deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.



(Handwritten signature)

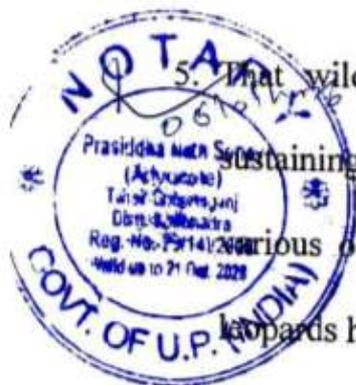
*2 tickets Rs. 100/- each
No 6/10
(P.N. SONEY)
Distt. NOTARY
Gobindganj-Sonbhadra*

I. BACKGROUND OF THE MATTER

3. That in the present matter, applicant has alleged violation of environmental norms by Respondent No.1- Wallop Brewing Private Limited, Village Gulrahawa, Lohra, District-Sonbhadra, State of Uttar Pradesh. Wallop Brewing Private Limited, which engages in production of Beer is operating in violation of norms by establishing its unit within 300 meters from the boundary of the Chandraprabha Wildlife Sanctuary, without obtaining the mandatory No Objection Certificate (NOC) from the Forest Department.

4. That further, despite being granted Consent to Establish (CTE) on 19.08.2021 with a specific condition i.e. Condition No. 21 that the said NOC and land use documents must be submitted within two months prior to commencing operations, failing which the CTE would be deemed rejected. That Respondent No. 1 only applied for the NOC on 16.06.2023, thereby violating Condition No. 21 of the CTE and commencing operations in contravention of the prescribed environmental norms.

5. That wildlife animals protected under Water Protection Act, 1972 are sustaining injuries and also leading to death. That it has been reported on various occasions that establishment of respondent no. 1 unit that certain Leopards have died and for which Company's functioning is responsible, who



is manufacturing beer by using ground water as also surface water, in an illegal manner, and also contaminating the same.

6. That the Hon'ble Tribunal, vide order dated 27.10.2025, had directed as under:

1. *“Learned Counsel for Respondents No. 3, 5 and 7 submits that reply on behalf of Respondent No. 5 has been filed today morning and the reply on behalf of Respondent No. 3 and 7 will be positively filed within two weeks. Rejoinder, if any, can be filed by the applicant within three weeks thereafter.*
2. *List for hearing on 27.01.2026.”*

7. That it is submitted that in the above matter Hon'ble Tribunal vide its order dated 18.12.2023, had constituted a Joint Committee comprising of Chief Wildlife Warden, Uttar Pradesh, Lucknow; State Pollution Control Board; Central Pollution Control Board & District Magistrate, Sonbhadra to obtain a factual status of grievances and joint Committee shall examine the matter, visit the site, collect relevant information along with relevant material and submit a factual report.

8. That in compliance of the above directions, Joint Committee report dated 23.02.2024 has been filed by CPCB before the Hon'ble Tribunal.



(Handwritten signature)

A Copy of joint Committee report dated 23.02.2024 is being annexed herewith as ANNEXURE-1.

9. That furthermore, vide order dated 21.08.2024, this Hon'ble Tribunal had passed an order giving an opportunity to the applicant and the respondents to comply with the order dated 08.05.2024. The relevant portion of the order is as under:

3. It will be open to all the other respondents to file their reply by the way of affidavit within four weeks and rejoinder, if any, be filed by the applicant by way of affidavit within two weeks thereafter."

10. That in compliance of order dated 21.08.2024, a response dated 29.11.2024 in the form of an affidavit had been submitted by Uttar Pradesh Pollution Control Board before Hon'ble Tribunal.

A copy of the said response dated 29.11.2024 is being annexed herewith as ANNEXURE-2.

II. DETAILS AS PER THE UPPCB RESPONSE DATED 29.11.2024

11. As per the UPPCB Response dated 29.11.2024, it is pertinent to note that the following facts came into light:



①

- i. That, **UPPCB had granted Consent to Establish (hereinafter CTE) to the Project Proponent vide letter dated 19/08/2021** which would remain in affect from 08/08/2021 till 07/08/2026.
- ii. That, **Consent to Operate (hereinafter CTO) had also been granted to above Unit by UPPCB vide letter dated 05.08.2022, valid up to 31.07.2023 for production of Beer 4800 KL/Annum.**
- iii. That, it is also necessary to mention here that in pursuance to the public complaint received against the unit in question, District Magistrate, Sonbhadra vide its letter dated 22.11.2023 constituted a **3 members Joint Committee comprising of: 1. DFO, Kashi Wildlife Division, Ramnagar, Varanasi 2. Assistant Geophysicist, Groundwater Department, Mirzapur and 3. Regional Officer, UPPCB, Sonbhadra directing them to ensure necessary actions and publish a report.**

A copy of the said letter dated 22.11.2023 is being annexed herewith as **ANNEXURE- 3.**

- iv. That, in pursuance to the above directions, the 3 members Joint Committee inspected the aforesaid unit on dated 09.10.2023.

A copy of the said Inspection report dated 09.10.2023 is being annexed herewith as **ANNEXURE-4.**

It is further submitted that relying upon the observations and recommendations made in the Joint Committee report dated



09.10.2023, UPPCB vide letter dated 12.02.2024 issued a Show Cause Notice for defaulter period i.e. period of operation of unit without having a valid CTO under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 along with other environmental non compliances.

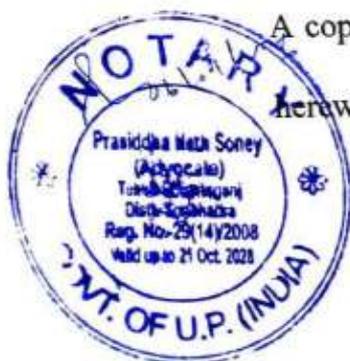
A copy of the said UPPCB letter dated 12.02.2024 is being annexed herewith as ANNEXURE-5.

vi. That further, UPPCB Regional Office vide letter dated 16.01.2024 imposed an Environmental Compensation of Rupees 2,25,000.00 on the unit in light of the observations of the Joint Committee's Inspection Report.

A copy of the said letter dated 16.01.2024 is being annexed herewith as ANNEXURE- 6

vii. That, after changing its name from Wallop Brewing Company to M/s Wallop Brewing Private Limited, the unit had submitted its application for obtaining CTO. That, vide letter dated 11.10.2023, UPPCB had granted CTO to above unit which remained valid till 31.07.2024.

A copy of the said UPPCB letter dated 11.10.2023 is being annexed herewith as ANNEXURE- 7



viii. That the NOC for extraction of ground water by the unit, has been issued by the Ground Water Department which would remain valid from 02.03.2023 till 01.03.2028.

A Copy of the said NOC is being annexed herewith as ANNEXURE-8

12. That further, Hon'ble Tribunal, vide its order dated 02.12.2024 had instructed following:

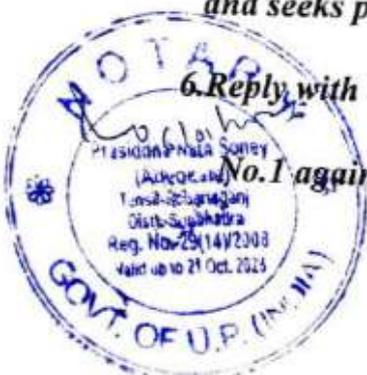
2.*"None has appeared for respondents no. 2, 3, 5 and 8.*

3. *Learned Counsel for the applicant has conceded that notices were served on them only through E-mail.*

4. *The applicant is directed to serve notices on above said respondents by Registered Post Acknowledgment Due and file affidavit of service in this regard within 15 days and tracking reports atleast one week before the date of hearing fixed.*

5. *Reply dated 26.10.2024 has been filed by respondent no. 1 Via email dated 30.11.2024. Learned Counsel for respondent no. 1 has submitted that inadvertently one page of the reply was left out at the time of filing and seeks permission to file reply again by addition of the missing page.*

6. *Reply with due addition of the missing page may be filed by respondent No. 1 again within one week.*



10

Chandraprabha Wildlife Sanctuary is 2.23 Kilometres i.e. said Unit is Outside the 1 km Eco-Sensitive Zone of the sanctuary.

- iii. Regular patrolling and surveillance is being conducted by Forest Department and informers have also been activated to report illegal hunting in the sensitive ESZ areas. Further, awareness campaigns are being conducted in surrounding villages regarding forest for wildlife conservation and protection.

15. That the Deponent, being duty-bound under law, is committed to ensuring strict compliance with all directions of this Hon'ble Tribunal and undertakes to adhere to any further orders or instructions issued hereafter, without demur or delay.

16. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.




DEPONENT

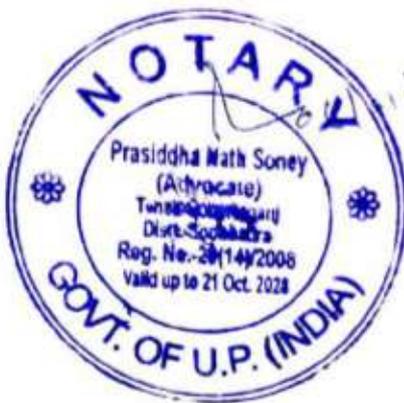
VERIFICATION

Verified at Pibhatay on this 06th day of January, 2026 that the contents of the above paragraphs 1-16 are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

21090

[Signature]
06/01/2026

[Signature]
DEPONENT



[Signature]

Babunath Singh
as been identified by Shri [Signature]
appeared before me on 06/01/2026
certified that he/she understands and admits the truth of
facts mentioned in the affidavit/declaration and
administered oath to him.

P. P. SONEY
ADV. NUDAP
[Address]

Inspection Report

On

O. A. No. 725 Of 2023

In the matter of “Baliram Singh Vs Wallop Brewing Private Limited & Ors.”**1.0 Background:**

Hon'ble NGT, Principal Bench, New Delhi has passed order on dated 18.12.2023 for joint inspection of M/s Wallop Brewing Private Limited, Village Gulrahwa, Lohra, District Sonebhadra, U.P. in the matter of Baliram Singh Vs Wallop Brewing Private Limited & Ors. (O. A. No. 725 of 2023). The relevant portion of the order is as below:

“...6. It is also stated that on account of the functioning of the unit in violation of the conditions of the Consent orders, wildlife animals protected under Water Protection Act, 1972 are sustaining injuries and also causing death. It has been reported on various occasions after establishment of respondent no. 1 unit that certain leopards have died and for this Company's functioning is responsible, who is manufacturing beer by using ground water as also surface water, in an illegal manner, and contaminating the same.

7. In our view, the issue raised in the matter, particularly if the fact is correct that the industrial unit is situated within the prohibited area i.e. 300 mtrs from the boundary of the Wildlife Sanctuary, then it is a serious aspect and it do give rise to a substantial question relating to environment arising due to implementation of Scheduled Enactments under NGT Act, 2010. However, before taking any further action in the matter, we find it appropriate to obtain a factual report by constituting a joint Committee comprising: -

- i. Chief Wildlife Warden, Uttar Pradesh, Lucknow*
- ii. State Pollution Control Board*
- iii. Central Pollution Control Board*
- iv. District Magistrate, Sonebhadra*

8. CPCB shall be the nodal agency for coordination and compliance.

9. The joint Committee shall examine the matter, visit the site, collect relevant information along with relevant material and submit a factual report within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

11. List this matter on 27.02.2024. ...”

Copy of reference NGT order is annexed as **Annexure-1**.

2.0 Scope of work: Incompliance of the Hon'ble NGT order the following activities required to be carryout and factual status to be furnished.

1. Site visit as per direction dated 18.12.2023 of Hon'ble NGT .
2. Collect the information on the following: -
 - A. On Ambiguity in the matter related to obtaining the Consent to Establish by unit.
 - B. On Verification of violation of the consent conditions of the Consent issued by SPCB, wildlife animals protected under Wild Life Protection Act, 1972 and distance from the industry to Chandraprabha Wild Life Sanctuary.
 - C. On Factual status of death of wild animals i.e., Leopards
 - D. On Status of illegal use of groundwater and surface water and its contamination by unit.

2.1. Site Visit: -

In consideration of the above, joint inspection of M/s Wallop Brewing Private Limited, Village Gulrahwa, Lohra, District Sonebhadra, U.P., for verification of the distance of the unit from Eco-Sensitive Zone of Chandraprabha Wildlife Sanctuary, Reserve Forest and illegal discharge from the unit, was carried out on 05.02.2024 by the Joint Committee comprising of following officials.

1. Sh. Umesh Kumar Gupta, Regional Officer Representative of UPPCB, RO Sonebhadra
2. Sh. Dilip Srivastava, DFO, Representative of Wildlife RO, Ram Nagar
3. Dr. D. K. Soni, Regional Director Representative of CPCB, Regional Directorate, Lucknow
4. Representative of District Magistrate, Sonebhadra, visited next day.

M/s Wallop Brewing Private Limited Village Gulrahwa, Lohra, District Sonebhadra, U.P. was found closed during visit.

The salient, observations and recommendations based on the inspection of each division are as under.

2. Collection of information on ambiguity in the matter related to obtaining of the Consent to Establish (CTE) by unit and compliance of consent conditions: -

A. M/s Wallop Brewing Private Limited: -

- I. M/s Wallop Brewing Company was incorporated in year 2020 and unit has changed its name on 11.11.2021 from M/s Wallop Brewing company to M/s Wallop Brewing Private Limited. Registration certificate attached as **Annexure-2** for reference.
- II. UPPCB has granted CTE to **M/s Wallop Brewing Company** on 19.08.2021 whereas Consent to operate (CTO) was granted to **M/s Wallop Brewing Company** on dated 05.08.2022 to produce 4800 Kilo Liter/Annum Beer which was valid up to 31.07.2023. The unit got renewal of their CTO from 11.10.2023 to 31.07.2024. CTO attached as **Annexure-3**.
- III. The unit has requested to change its name from M/s Wallop Brewing Company to M/s Wallop Brewing Private Limited vide letter dated 22.08.2022 and UPPCB has accepted the request for change in name of the unit vide letter dated 08.09.2022 regarding applicability of the CTO.
- IV. In due consideration of public complaint against the unit M/s Wallop Brewing Private Limited, DM, Sonbhadra has constituted committee comprising members from UPPCB, State Ground Water Department, Mirzapur and Divisional Forest Officer, Mirzapur vide letter no. 585(1-3/P.A.D.M/C जांच /2023) dated 06.09.2023. Joint Committee visited the industry on 09.10.2023. Based on the observation and recommendation made by the three-member committee, UPPCB, Lucknow has issued the show cause notice to the industry on 12.02.2024 (**Annexure 4**), with respect to rain water harvesting, registration of the well, distance from Eco Sensitive Zone, applicability of Environmental Clearance, operation of industry without valid consent under Water and Air Act.
- V. M/s Wallop Brewing Private Limited, Village Gulrahwa, Lohra, District Sonebhadra, U.P. (referred as 'Unit') was found non-operational during visit due to Low-demand of its product. Operational status of the unit not being intimated to the UPPCB.



Photo -01: M/s Wallop Brewing Private Limited found Non-operational during Visit

- VI. The unit has two borewell. The unit has obtained NOC for one borewell from SGWD which is valid from 02.03.2023 to 01.03.2028 for extraction of 45 m³/day, and unit has applied for the NOC for second borewell to SGWB on 13.09.2023. The unit is meeting its fresh water requirement for the production through the Borewell and logbook for the same is maintained. The unit has used approximate @15.968 m³/day fresh water during 19.10.2023 to 04.02.2024, as per the logbook maintained by the unit. NOC and logbooks are attached as **Annexure-5**.
- VII. As per the logbook the unit has produced 2764 KL Beer during 01.10.2023 to 04.02.2024. Copy of logbooks are attached as **Annexure-6** for reference.
- VIII. The unit has ETP for the treatment of effluent generated from the industry. The unit is using its treated effluent in floor cleaning and gardening. The unit has established Effluent Treatment Plant (ETP) with capacity 40 KLD, which comprises of following:
- a. Bar and Screen Chamber
 - b. Oil and Grease Trap Chamber
 - c. Neutralization Tank
 - d. Flash Mixing Tank
 - e. Flocculator
 - f. Primary Tube Settler
 - g. UASBR
 - h. Extended Aeration Tank

- i. Secondary Tube Settler
- j. Pressure sand filter
- k. Activated Carbon Filter
- l. Sludge Drying Beds



Photo -02: Effluent Treatment Plant of the Unit

During inspection, ETP was found operational. Samples collected from Equalization Tank (Inlet of ETP) and Outlet of ETP. Analysis results are presented below:

Baliram Singh Vs Wallop Brewing Private Limited & Ors (O.A. No. 725 of 2023)

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Sampling location	Parameters*				
	pH	SS	TDS	BOD	COD
Inlet of ETP	7.86	138	576	42	210
Outlet of ETP	7.79	74	336	16	68
Discharge Standards[^]	5.5-9	100	--	100	---
* All the parameters are in mg/l except pH [^] Standards as per EPA 1986. (For disposal on land or for irrigation)					

- IX. It is evident from the result that ETP is complying with discharge standard as per EPA 1986. (For disposal on land or for irrigation as per consent conditions).
- X. The Joint Committee observed that the unit has valid (02.03.2023 to 01.03.2028) NOC from SGWD for extraction of 45 m³/day to meet out its fresh water requirement through the Borewell and logbook for the same has maintained for manufacturing beer. Unit has started its production since March 26, 2023. Letter from excise department for the production of the Beer is attached as **annexure-7** for reference.
- XI. No surface water being used by the unit for the production of the Beer as per the available documents in the unit.
- XII. The unit has installed six rain water harvesting pit for the groundwater recharge, which was found in order as per design parameter. The same is verified by the State Ground Water Board. Design details of rain water harvesting system and verification of compliance status from SGWB are Annexed as **Annexure-8** for reference.
- XIII. The unit does not have the valid authorization under Hazardous and other Wastes (Management & transboundary Movement) Rules, 2016 for handling of Hazardous waste category 5.2 (wastes or residues containing oils) and 35.3 (Chemical sludge from waste water treatment).
- XIV. The unit has not developed green belt as per the consent condition around the periphery of the unit in 03 rows and at least 33 % total land area.

- XV. The unit does not have proper management plan for utilisation of treated wastewater of ETP during low/no demand period to maintain Zero liquid discharge (ZLD) as per the consent condition.
- XVI. The unit has not installed Online Continuous Effluent Monitoring System (OCEMS) at outlet of ETP.
- XVII. The unit has not installed environmental data display board at the main gate as per Hon'ble Supreme Court order dated 14.10.2003 in the matter of Writ Petition (C) no. 657/1995 (Research Foundation for Science, Technology and Natural Resources Policy vs Union of India & Ors.).
- XVIII. The RO, UPPCB, Sonbhadra recommended to impose environmental compensation (EC) Rs. 2,25,000/-, for operating the industry without having valid consent during the period of 01.08.2023 to 05.09.2023.



Photo -03: Rain water harvesting pits

- XIX. The unit has two LPG fire boiler for the meeting its utilities requirement and three D.G. set for the power backup with capacity of 2x250 KVA and 1x82 KVA with acoustic enclosers.



Photo -04: Gas Boiler and DG Sets

B. On Verification of violation of the wildlife animals protected under Wild Life Protection Act, 1972 and distance from the industry to Chandraprabha Wild Life Sanctuary.

Chandraprabha Wildlife Sanctuary:

- I. Chandraprabha Wildlife Sanctuary is situated in District Sonbhadra, U.P.
- II. Kashi Wildlife, Division, Ramnagar, Varanasi has informed vide letter no. 1964/31/bando dated 27.10.2023 that Unit -M/s wallop Brewing Private Limited is situated on west side of the Chandraprabha Wildlife Sanctuary. (letter is attached as **annexure-9**)
 - A. The Unit is 162 meters away from the Forest Reserve pillar no. RF162/1.
 - B. The unit is 1820 meters away from the Eco-sensitive zone of the Chandraprabha Wildlife Sanctuary.
 - C. The unit is 2825 meters away from the boundary of Sanctuary of Chandraprabha Wildlife Sanctuary.



A. Photo of Pillar no. RF162/1



B. Photo of Eco-sensitive zone Pillar No E18



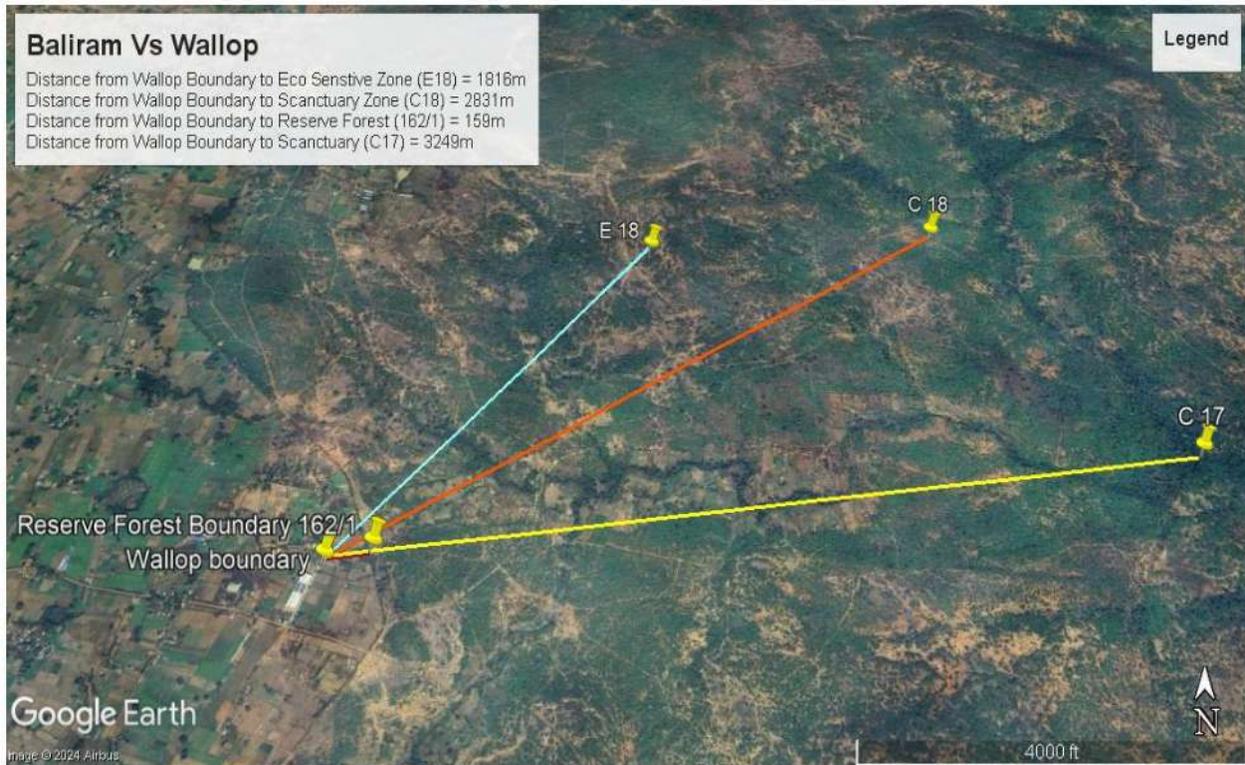
C. Photo of Chandraprabha Sanctuary Pillar No C17



D. Photo of Chandraprabha Sanctuary Pillar No C18

Photo -05: Physical verification of the distance from unit to various zone of Sanctuary

- III. The Joint Committee has visited the all the concerned locations and verified the distance of the above said places. The map indicating Forest Reserve, Eco-sensitive Zone and different point of Chandraprabha Wildlife Sanctuary as indicated in Google Image 1.



Google Image -1 Google image regarding distance verification

- IV. The Joint Committee has found the distance from the boundary wall of M/s Wallop Brewing Private Limited to reserve forest pillar no 162/1 is Approx 159 m.
- V. The Joint Committee has found the distance from the boundary wall of M/s Wallop Brewing Private Limited to Eco Sensitive Zone pillar No. E18 is Approx 1816 m.
- VI. The Joint Committee has found the distance from the boundary wall of M/s Wallop Brewing Privat Limited to Sanctuary Zone pillar No. C18 is Approx 2831m.
- VII. The Joint Committee has found the distance from the boundary wall of M/s Wallop Brewing Privat Limited to Sanctuary Zone pillar No. C17 is Approx 3249 m.
- VIII. In consideration of above facts, the statement furnished by the complainant i.e. the industrial unit is situated within the prohibited area i.e. 300 m from the boundary of the Wildlife Sanctuary is not correct. The unit is located at a distance of Approx 1816 m from the Eco-sensitive Zone (**Annexure-8** for reference). As per The Gazette of India extraordinary part II-section-3-sub-section-II- New Delhi, January 8, 2019, 1 Km from the surrounding area from the boundary of Chandraprabha Wildlife Sanctuary has been declared as Eco-sensitive Zone of the Chandraprabha Wildlife Sanctuary.

C. On Factual status of death of wild animals i.e., Leopards (Impact on Wildlife Animals): -

- a. Kashi Wildlife, Division, Ramnagar, Varanasi has informed vide letter dated 15.02.2024 that one leopard was found injured on 01.01.2019/02.01.2019 in Jay Mohini Range in compartment no. 17 which was sent to Kanpur for medical treatment. During the medical treatment the leopard was died. The FIR has been filed by the Forest Officers regarding the hunting of leopard. It is informed that there is no any leopard was found dead last five years. Copy of letter is attached as **Annexure-10**.
- b. Kashi Wildlife, Division, Ramnagar, Varanasi has informed that there is no any information regarding the death of leopards or any other wild animals due to any commercial activity.
- c. The Joint Committee has interacted with the local villagers i.e. Sh. Raj Kumar S/o Sukhku Village Badalpur Tehsil-Navgarh, District Chandauli and Sh. Raj Nath S/o Panna, Jai Mohini Posta Tehsil Navgarh, District Chandauli they informed that there is no any causality of wildlife animals notice by them in the past five years.

D. On Status of illegal use of groundwater and surface water and its contamination by unit**1. Status on illegal use of Surface water and its contamination.**

As per the information made available by the unit and site visit, the use of surface water in the process has not been observed. During the visit around the boundary wall and surrounding area no discharge of untreated wastewater observed by the Joint Committee. Same has been verified by the google image (**Google Image -2**) of the area concerned.



Photo-06: Image around the industry



Google Image -2 Google image surrounding of industry



Photo -07: Agriculture land around the industry

Seasonal Natural drainage i.e. Posta Nala found traversing in Eco Sensitive Zone to Chandraprabha Sanctuary through the reserve forest. During inspection, no effluent observed meeting into Posta Nala from the unit in question. Natural seasonal drain was found meagrely flowing. Sample from Posta Nala collected near the Boundary of the Chandraprabha Sanctuary to ascertain issue raised by complainant. Analysis results are presented below:

Parameters	1- Posta Nala	2-Natural Seasonal Drain	General Discharge Standard (EPA 1986)
pH	7.51	7.80	5.5-9.0
Colour	10	10	--
Conductivity	294	256	--
Turbidity	7.4	5.2	--
SS	28	24	100
TDS	240	168	2100

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Total Solids	268	192	--
Dissolved Oxygen	7.9	8.0	--
COD	10	8.4	250
BOD	2.9	2.6	30

**All values are in mg/l except pH, Conductivity- μ mho/cm, colour in Hazen*

2. Status on Groundwater and its contamination:

- I. During visit to unit and its surrounding area, no evidence of discharge of treated or untreated effluent observed by the Joint Committee. Groundwater sample (Borewell Near Boundary wall of unit, 24.870036, 83.083651 and Handpump near primary school Gulrahawa 24.870624, 83.081726) has been collected and got analysed for relevant parameters to substantiate the visual observations.

Parameters	Borewell Near Boundary wall of unit	Handpump near primary school	IS 10500:2012 Acceptable Limit
pH	6.76	6.96	6.5-8.5
Colour	5	5	5
SS	166	134	--
TDS	190	126	500
TSS	356	260	--
COD	BDL	BDL	--

**All values are in mg/l except pH, colour in Hazen*

The analysis report does not indicate contamination in the groundwater.

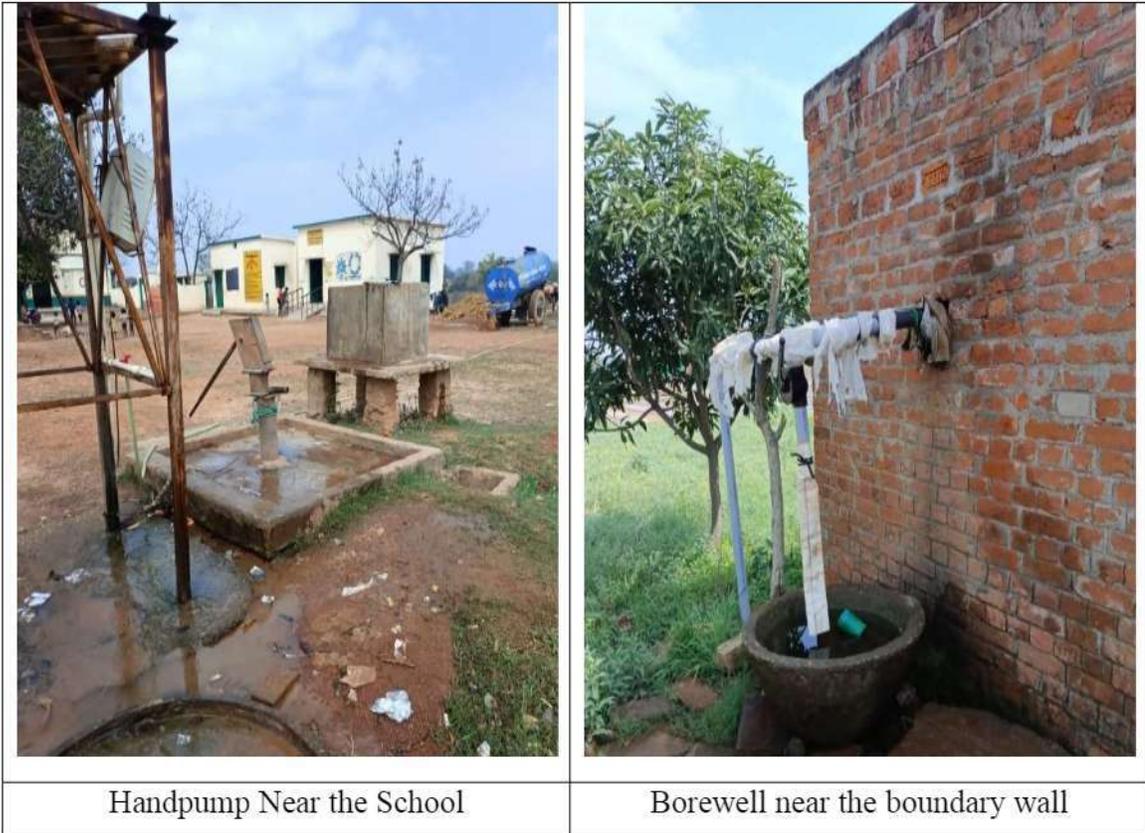


Photo 08: - Ground Water Sample collection point

Recommendations

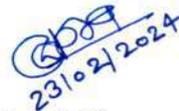
1. The unit should install environmental data display board at the main gate as per Hon'ble Supreme Court order dated 14.10.2003 in the matter of Writ Petition (C) no. 657/1995 (Research Foundation for Science, Technology and Natural Resources Policy vs Union of India & Ors.)
2. The unit requires to developed green belt as per the consent condition around the periphery of the unit in 03 rows and at least 33 % total land area.
3. The unit should obtain NOC for second borewell from State Ground Water Department (SGWD) for extraction of fresh water.
4. The unit should get registered their borewell in prescribed format from 1(A) within 90 days from date issue of NOC as mentioned in NOC issued by SGWD.

5. The unit should have proper management plan for utilisation of treated wastewater during low/no demand period and maintained the Zero liquid discharge (ZLD) as per the consent condition.
6. The unit should install Online Continuous Effluent Monitoring System (OCEMS) at outlet of ETP.
7. The unit should obtain the valid authorization under Hazardous and other Wastes (Management & transboundary Movement) Rules, 2016 for handling of Hazardous waste.
8. As per consent conditions unit is required to intimate to the concerned Regional Officer of the UPPCB for their operational/ production details on regular basis.
9. The UPPCB should impose Environmental Compensation (EC) Rs. 2,25,000/ as recommended by RO, UPPCB, Sonbhadra for operating the industry without having valid consent during the period of 01.08.2023 to 05.09.2023.
10. The unit should ensure the compliance of the other consent conditions and direction issued by SPCB as well as State Ground Water Department (SGWD).

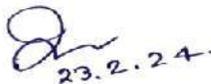
Inspection Team:



Dr. D. K. Soni,
Regional Directorate,
CPCB RD Lucknow



Sh. Umesh Kumar Gupta,
Regional Officer,
UPPCB RO, Sonbhadra



Sh. Dilip Srivastava,
DFO, Varanasi



Sh. Chandra Vijay Singh,
District Magistrate, Sonbhadra

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 725 OF 2023**



IN THE MATTER OF:

BALIRAM SINGH

....APPLICANT

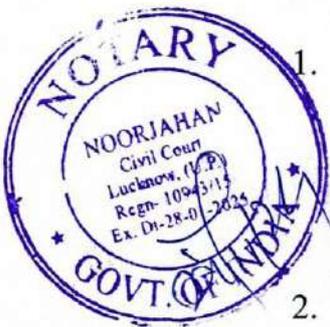
VERSUS

WALLOP BREWING PVT. LTD. & ORS.RESPONDENT(S)

**RESPONSE ON BEHALF OF UTTAR PRADESH POLLUTION
CONTROL BOARD, IN COMPLIANCE TO THE ORDER
DATED 21.08.2024 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

I, Reetesh Kumar Tewari S/o Shri J. N. Tewari, aged about 50 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Sonbhadra do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That present matter is about alleged violation of norms by respondent no.1- Wallop Brewing Private Limited, Village Gulrahwa, Lohra, District Sonebhadra, State of Uttar Pradesh.



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3. That vide its order dated 18.12.2023 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has constituted a joint Committee comprising Chief Wildlife Warden, Uttar Pradesh, Lucknow, UPPCB, Central Pollution Control Board (hereinafter CPCB) and District Magistrate, Sonbhadra by appointing CPCB as a nodal agency with further direction to the Joint Committee to examine the matter, visit the site, collect relevant information along with relevant material and submit a factual report.
4. That in compliance to the order dated 18.12.2023 the joint committee has submitted the report dated 23.02.2024, uploaded on 26.02.2024. Further, applicant seeks four weeks time to file objection to the report of the joint committee and filed its objection on 30.04.2024.

Considering the joint committee report and objection of applicant this Hon'ble Tribunal vide its order dated 08.05.2024 has directed the applicant to serve the notice to the respondents.

That furthermore vide its order dated 21.08.2024 this Hon'ble Tribunal by giving an opportunity to applicant to comply with the order dated 08.05.2024 has passed the following direction:

..."3. *It will be open to all the other respondents to file their reply by way of affidavit within four weeks and rejoinder,*



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if any, be filed by the applicant by way of affidavit within two weeks thereafter." ...

Further, it is most respectfully submitted that the notice as directed by this Hon'ble Tribunal which has been not received till date with UPPCB.

6. That regarding to the matter it is submitted that UPPCB has granted Consent to Establish (hereinafter CTE) in favour of M/s Wallop Brewing Company for establishment of Beer Units at Village-Gulrahawa, Lohra, Sonbhadra Near FCI Godown vide Ref.No.130767/UPPCB/Sonebhadra(UPPCBRO)/CTE/SONBH ADRA/2021 dated 19.08.2021. A true copy of CTE dated 19.08.2021 is being annexed as **Annexure No.1.**

7. That further it is submitted that Consent to Operate (hereinafter CTO) has also been granted by UPPCB to the aforesaid unit in question vide Ref. No.154031/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022 dated 05.08.2022, valid up to 31.07.2023 for production of Beer @ 4800 KL/Annum. A copy of CTO dated 05.08.2022 is being annexed as **Annexure No.2.**

8. That it is also necessary to mention here that in pursuance to the public complaint received against the unit in question, District Magistrate, Sonbhadra constituted a three member committee on 06.09.2023 which inspected the site on

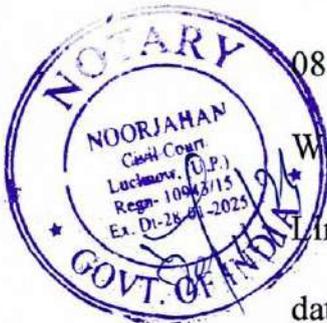


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09.10.2023 and District Magistrate vide his Letter No. G00875/W-1322/CTE/SBD/2023 dated 22.11.2023 has directed the committee members to take necessary action as per the Joint inspection report. A copy of letter dated 22.11.2023 and joint committee inspection report dated 09.10.2023 is being annexed as **Annexure No.-3 and Annexure No.-4 respectively.**

9. That further it is stated that relying upon the observation and recommendations made in the joint committee report dated 09.10.2023, UPPCB has imposed Environmental Compensation of Rs.2,25,000/- against unit in question vide ref. No. H06850/C-2/Jal-332/Kshatipurti/ 2024 dated 12.02.2024 for defaulter period i.e. period of operation of unit without having a valid CTO under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. A copy of letter dated 12.02.2024 is being annexed as **Annexure No.5.**

10. That it is also pertinent to mention here that vide letter dated 08.09.2022 the unit has requested to change its name from M/s Wallop Brewing Company to M/s Wallop Brewing Private Limited, which has been accepted by the UPPCB vide its letter dated 08.09.2022. A copy of letter dated 08.09.2022 is being annexed as **Annexure No.6.**



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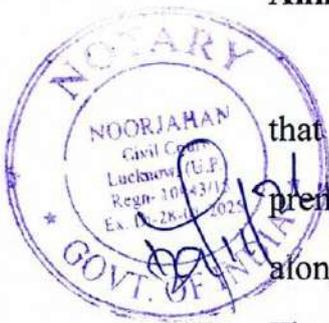
11. That after changing its name from Wallop Brewing Company to M/s Wallop Brewing Private Limited, the unit has submitted its application for obtaining the CTO through UPOCMMS portal.
12. That in pursuance to the application the UPPCB vide letter No.192154/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBH ADRA/2023 dated 11.10.2023 has granted a CTO to the Unit in the name of M/s Wallop Brewing Private Limited, Near FCI Godown, Village-Gulrahawa, Lohra, Sonbhadra, valid up to 31.07.2024. A copy of CTO dated 11.10.2023 is being annexed as **Annexure No.7.**
13. That thereafter, industry has applied for extension of issued CTO for a period of 02 years through UPOCMMS portal. Accordingly, UPPCB has granted CTO to above unit vide Ref. No.211586/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBH ADRA/2024 dated 02.09.2024, which is valid upto 31.07.2026. A copy of CTO dated 02.09.2024 is being annexed as **Annexure No.8.**
14. That further, General Manager, District Industries Centre (hereinafter GMDIC), Sonbhadra vide its letter dated 09.11.2024 has informed that inspection committee constituted by Chief Development Officer, Sonbhadra vide its Notes & Order dated 25.10.2024 for inspection in view of application submitted by the unit in question for disposal of the penalty imposed by Ground Water Department, U.P. A copy of GMDIC letter dated 09.11.2024 is being annexed as **Annexure No.9.**



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15. That in pursuance to the above, joint inspection of unit in question was carried on 11.11.2024 by the officials of UPPCB, GMDIC, Jal Nigam, Sonbhadra and Ground Water Department. It is necessary to stated here that the joint inspection report of the joint committee is awaited till date.
16. That the officials of the UPPCB present during the inspection have found that production of unit was closed. Effluent Treatment Plant (hereinafter ETP) was found established and operational for treatment of industrial effluents generated from industrial process. For monitoring of treated Effluent Water Quality, OCEMS was also found installed & operational in ETP and found connected to CPCB server. Green belt was found developed about 33% in Unit premises. Sample of effluent from final outlet of ETP was collected by the joint committee and sent to the authorized laboratory of the UPPCB for analysis. A copy of Sample test report dated 27.11.2024 is being attached as **Annexure No.10.**



Further, information has also been provided by the unit that treated waste water is used for gardening inside the unit premises. A copy of details of green belt provided by the unit alongwith photographs are being annexed as **Annexure No.11.**

17. That it is also worthwhile to mention here that on account of non-availability of the joint committee report the officials present during the inspection dated 11.11.2024 has submitted the report dated 22.11.2024 on basis of the observation found during joint



inspection. A copy of inspection report dated 11.11.2024 prepared by Regional Office, UPPCB, Sonbhadra has submitted on 22.11.2024 is being annexed as **Annexure No.12.**

18. That for deposition of EC imposed vide letter dated 12.02.2024, contained as annexure no.5, a letter has again been issued to unit in question, i.e., M/s Wallop Brewing Private Limited, Near FCI Godown, Village-Gulrahawa, Lohra, Sonbhadra, by UPPCB vide Ref. No. G1036/W-1322/CTO/SBD/2024 dated 22.11.2024. A copy of letter dated 22.11.2024 is being annexed as **Annexure No.13.**

19. That the Annexure annexed to the present accompanying affidavit is true copies of their respective original.

20. That the above response on behalf of Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

VERIFICATION



Verified at Lohra on this 29 day of November, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

Sworn and Verified before me

Noorjahan
NOOR JAHAN
Advocate & Notary
Civil, Lucknow
Registration No. 1094/15

DEPONENT

I know & identify the deponent/Executant who has signed/ put his T.I. before me.

S.J. Iqbal
S.J. Iqbal
Reg. No. 6043/1988
Adv

कार्यालय जिलाधिकारी, सोनभद्र

पत्रांक-6000875/W-1322/CTE/SBD/2023

दिनांक-22/11/2023

1. प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग, रामनगर, वाराणसी।
2. सहायक भू-भौतिकविद्, भूगर्भ जल विभाग, खण्ड, मीरजापुर।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

मेसर्स वैलप ब्रेविंग कम्पनी, ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्ट्सगंज, जनपद-सोनभद्र के विरुद्ध प्राप्त हो रही जन-शिकायतों की जाँच हेतु इस कार्यालय के पत्र संख्या-585(1-3) पी०ए०डी०एम०-शि०जांच/2023 दिनांक-06.09.2023 के माध्यम से त्रिसदस्यीय समिति का गठन किया गया था। स्थलीय जाँचोपरान्त त्रिसदस्यीय जाँच समिति की आख्या प्राप्त हुई है। प्राप्त आख्या के आलोक में तथा आख्या में दी गयी संस्तुतियों के आलोक में आपको निर्देश दिये जाते हैं कि अपने विभाग से सम्बन्धित विन्दुओं पर अग्रिम कार्यवाही किया जाना सुनिश्चित करें। कृत कार्यवाही से अधोहस्ताक्षरी को सूचित करें।

(चन्द्र विजय सिंह)
जिलाधिकारी
सोनभद्र

बिमा नही/NOT INSURED

RU 591470022 IN
लगाये गये टिकटों का मूल्य 200 00
Amount of Stamps affixed 200 00
एक रजिस्ट्री 200 00
Received a Registered
पाने वाले का नाम 200 00
Address to 200 00

तारीख मोहर

पाने वाले अधिकारी का नाम
Signature of Registered Agent

बिमा नही/NOT INSURED

RU 591470005 IN
लगाये गये टिकटों का मूल्य 200 00
Amount of Stamps affixed 200 00
एक रजिस्ट्री 200 00
Received a Registered
पाने वाले का नाम 200 00
Address to 200 00

तारीख मोहर

पाने वाले अधिकारी का नाम
Signature of Registered Agent

मेसर्स वैलप ब्रेविंग कम्पनी, ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्ट्सगंज, जनपद-सोनभद्र के विरुद्ध प्राप्त जन-शिकायत के अनुक्रम में स्थलीय निरीक्षण आख्या:-

उपरोक्त उद्योग के विरुद्ध प्राप्त जन-शिकायत के परिप्रेक्ष्य में कार्यालय जिलाधिकारी, सोनभद्र के पत्रांक-585(1-3)/पी0ए0डी0एम0/सी0 जाँच/2023 दिनांक-06.09.2023 के माध्यम से गठित समिति द्वारा उपरोक्त उद्योग का स्थलीय निरीक्षण दिनांक-09.10.2023 को किया गया। निरीक्षण के समय श्री किरन हन्जर, आपरेशनल इंजीनियर उद्योग प्रतिनिधि के रूप में उपस्थित मिले। निरीक्षण के समय पाये गये तथ्यों, आवेदन के साथ प्रस्तुत अभिलेखों एवं उपस्थित प्रतिनिधि द्वारा हुई वार्तानुसार निरीक्षण आख्या निम्नवत् है:-

1. उक्त उद्योग ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्ट्सगंज, जनपद-सोनभद्र के आराजी संख्या-2290, रकबा-0.9823 हेक्टेयर पर स्थापित होना सूचित है। उद्योग की स्थापना उ0 प्र0 प्रदूषण नियंत्रण बोर्ड के संदर्भ संख्या-130767/UPPCB/Sonebhadra(UPPCBRO)/CTE/SONBHADRA/2021 दिनांक-19.08.2021 द्वारा अनापत्ति प्रमाण-पत्र निर्गत है। उद्योग के स्थल का अक्षांश-24.870109 एवं देशान्तर-83.082684 है।
2. उक्त उद्योग द्वारा कच्चे माल के रूप में माल्टेड बाली, ब्रोकेन राईस/कॉर्न, सुगर, होप्स एवं यीस्टका प्रयोग कर फर्मेन्टेशन प्रक्रिया के माध्यम से मुख्य उत्पादन के रूप में बीयर एवं सह-उत्पाद के रूप में स्पेन्ट गेन तथा कार्बन डाई आक्साईड का उत्पादन किया जाता है। उद्योग की बीयर की उत्पादन क्षमता-48000 हेक्टोलीटर/वर्ष, स्पेन्टग्रेन की उत्पादन क्षमता-25 मिट्रिक टन/दिन एवं कार्बन डाई आक्साईड की क्षमता 100 मिट्रिक टन/दिन है। निरीक्षण के समय उद्योग उत्पादनरत नहीं पाया गया।
3. उक्त उद्योग द्वारा जल का प्रयोग औद्योगिक प्रयोजन तथा घरेलू प्रयोजनार्थ किया जाना सूचित है। उद्योग की औद्योगिक प्रक्रिया से लगभग 35 के0एल0डी0 की दर से जनित औद्योगिक उत्प्रवाह के शुद्धीकरण हेतु 60 के0एल0डी0 क्षमता के उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था की स्थापना की गयी है। निरीक्षण के समय उद्योग में उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था के रूप में बार स्क्रीन चैम्बर, लाईम डोजिंग टैंक, ऐसिड डोजिंग टैंक, एलम डोजिंग टैंक, न्यूट्रीलाईजेशन टैंक, यू0ए0एस0बी0 रियेक्टर, एरियेशन टैंक, एक्टिवेटेड कार्बन फिल्टर, मल्टी ग्रेड फिल्टर तथा स्लज ड्राइंग बेड्स की इकाईयाँ स्थापित पायी गयी। निरीक्षण के समय उद्योग एवं उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था की इकाईयाँ संचालित नहीं पायी गयी।
4. उद्योग परिसर में जल की आपूर्ति हेतु 02 अदद बोर वेल स्थापित है। उद्योग द्वारा भू-गर्भ जल अथार्टी से 01 बोर वेल हेतु अनापत्ति प्रमाण-पत्र प्राप्त किया गया है जो दिनांक-02.03.2023 से दिनांक-01.03.2028 तक वैध है। उद्योग द्वारा जल खपत की मात्रा के मापन हेतु इलेक्ट्रोमैगनेटिक फ्लो मीटर स्थापित नहीं किया गया है। उद्योग द्वारा बोर वेल के साथ पी0जो0 मीटर की स्थापना नहीं की गयी है।
5. उक्त उद्योग में विद्युत बाधित होने की दशा में विद्युत आपूर्ति हेतु 250 के0वी0ए0 क्षमता के 02 अदद तथा 82 के0वी0ए0 क्षमता का 01 अदद एकोस्टिक इनक्लोजर युक्त डी0जी0 सेट्स स्थापित है। डी0जी0 सेट्स से उत्पन्न गैसीय उत्सर्जन के नियंत्रण हेतु डी0जी0 सेट के एग्जॉस्ट पर संलग्न चिमनी की ऊँचाई बोर्ड मानकों के अनुरूप नहीं पायी गयी।
6. उक्त उद्योग में 1000 कि0ली0/दिन भाप जनन क्षमता के पृथक-पृथक 02 अदद एल0पी0जी0 फायर्ड ब्वायलर स्थापित है, जिसमें ईंधन के रूप में एल0पी0जी0 का प्रयोग किया जाना सूचित है। एल0पी0जी0 की प्रस्तावित दैनिक खपत क्षमता 250 कि0ग्रा0/दिन सूचित है। एल0पी0जी0 की आपूर्ति हेतु 50 कि0ग्रा0 क्षमता के औद्योगिक/व्यवसायिक सिलेण्डरों का प्रयोग किया जाता है।

क्रमशः 2/पर...

(2)

7. उक्त के सम्बन्ध में एल0पी0जी0 की आपूर्ति हेतु उद्योग द्वारा डीलर अनुबन्ध-पत्र एवं जिला पूर्ति विभाग का अनापत्ति-पत्र प्रस्तुत नहीं किया गया। ईंधन दहन के फलस्वरूप उत्पन्न उत्सर्जन नियंत्रण हेतु निरीक्षण के समय उद्योग में एकजॉस्ट वेन्ट स्थापित पाया गया। एकजॉस्ट वेन्ट के साथ लगभग 15 मीटर ऊँची चिमनी की स्थापना नहीं पायी गयी।
8. उद्योग परिसर में रेन वॉटर हार्वेस्टिंग व्यवस्था के अन्तर्गत कुल 06 अदद कलेक्शन चैम्बर में 12 अदद रीचार्ज बोर स्थापित है, जो कि निरीक्षण के समय अनकवर्ड एवं अक्रियाशील पाये गये। उद्योग द्वारा रेन वॉटर हार्वेस्टिंग व्यवस्था की तकनीकी उपयुक्तता की दृष्टिकोण से कम्प्लीशन रिपोर्ट प्रस्तुत नहीं किया जा सका और ना ही रेन वॉटर हार्वेस्टिंग प्रणाली से संबन्धित स्वीकृत मॉडल का उचित अभिलेख पाया गया। निरीक्षण के समय रेन वॉटर हार्वेस्टिंग प्रणाली-छत से नीचे उतरे डाऊन पाइप्स किन्ही भी रीचार्ज चैम्बर्स से जुड़े हुवे नहीं पाये गये।
9. उद्योग द्वारा भूगर्भ जल विभाग, उत्तर प्रदेश से भूजल दोहन के सापेक्ष अनापत्ति प्रमाण पत्र प्राप्त किये जाने के दिनांक से 90 दिवस के अंदर फॉर्म 1(1) भरकर कूप का रजिस्ट्रीकरण कराया जाना अनिवार्य है एवं विभाग द्वारा निर्गत अनापत्ति प्रमाण पत्र की सामान्य शर्तों में यह शर्त प्रथम स्थान पर उल्लिखित भी है। उद्योग द्वारा कूप का रजिस्ट्रीकरण नहीं कराया पाया गया।
10. उद्योग के स्थल से पूरब दिशा में लगभग 191.33 मीटर की दूरी पर वन भूमि के सीमांकन हेतु वन क्षेत्र के अन्तर्गत आच्छादित एवं निर्मित पथरीली दिवाल निर्मित है, जिसका जीओ-कोआर्डिनेट्स **अक्षांश-24.871719 देशान्तर-83.085487** पाया गया। उद्योग द्वारा इको सेन्सिटिव जोन के दृष्टिकोण से चन्द्रप्रभा वन्य जीव प्रभाग, रामनगर, वाराणसी का अनापत्ति प्रमाण-पत्र प्रस्तुत नहीं किया जा सका।
11. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय अधिसूचना नई दिल्ली 7 जनवरी 2019 के अनुसार चन्द्रप्रभा वन्य जीव अभयारण्य की सीमा के चारो ओर एक (01) किलोमीटर तक विस्तारित क्षेत्र को चन्द्रप्रभा वन्य जीव अभयारण्य पारिस्थितिकी संवेदी जोन (जिसे इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है) के रूप में अधिसूचित किया गया है, जिसका परीक्षण प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग रामनगर चन्दौली से कराया जाना अपेक्षित है।
12. उद्योग को राज्य बोर्ड के संदर्भ संख्या-154031/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022 दिनांक-05.08.2022 द्वारा सहमति (जल एवं वायु) आदेश दिनांक-31.07.2023 तक की अवधि हेतु निर्गत किया गया था। राज्य बोर्ड की सूचनानुसार सहमति शर्तों की अनुपालन आख्या प्रेषित किये जाने हेतु उद्योग को इस कार्यालय के पत्र संख्या-जी000790/डब्ल्यू-1322/सी0टी0ई0/एस0बी0डी0/2023 दिनांक-06.10.2023 द्वारा पत्र प्रेषित किया गया है। क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र की सूचनानुसार उद्योग को पर्यावरणीय स्वीकृति प्राप्त नहीं है।

उपरोक्तानुसार **मेसर्स वैलप ब्रेविंग प्रा0लि0 (पूर्वनाम-मेसर्स वैलप ब्रेविंग कम्पनी), ग्राम-लोहरा, गुलरहवा, परगना-अहरीरा, तहसील-राबर्दसगंज, जनपद-सोनभद्र** को यथोचित निर्देश जारी करते हुए प्रकरण में निम्न विन्दुओं पर कार्यवाही किये जाने की संस्तुति की जाती है:-

- i) उद्योग का संचालन राज्य बोर्ड से वैध सहमति, इको सेन्सिटिव जोन के दृष्टिगत चन्द्रप्रभा वन्य जीव प्रभाग, रामनगर, वाराणसी से अनापत्ति प्रमाण-पत्र प्राप्त होने के उपरान्त किया जाय।
- ii) उद्योग द्वारा भू-गर्भ जल विभाग से बिना अनापत्ति प्रमाण पत्र प्राप्त किये एक अन्य बोरवेल से भूजल दोहन करते हुवे दोषी पाये जाने के कारण भू-गर्भ जल विभाग, उत्तर प्रदेश द्वारा तदनुसार कार्यवाही किया जाय।

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- iii) उद्योग द्वारा रेन-वाटर हार्वेस्टिंग प्रणाली को अपरिपूर्ण, अक्रियाशील एवं अव्यवस्थित पाये जाने के कारणवश मा० एन० जी० टी० एवं सी०जी०डब्लू०ए० के आदेशानुसार भू-गर्भ जल विभाग, उत्तर प्रदेश द्वारा उचित कार्यवाही किया जाय।
- iv) उद्योग द्वारा भूगर्भ जल विभाग, उत्तर प्रदेश से भूजल दोहन के सापेक्ष अनापत्ति प्रमाण पत्र प्राप्त किये जाने के दिनांक से 90 दिवस के अंदर फॉर्म 1(A) भरकर कूप का रजिस्ट्रीकरण नहीं कराया गया है, अतः भू-गर्भ जल विभाग, उत्तर प्रदेश द्वारा तदनुसार उचित कार्यवाही किया जाय।
- v) उद्योग संचालित होने की दशा में उद्योग में स्थापित प्रदूषण नियंत्रण व्यवस्थाओं का संचालन नहीं होने के आलोक में उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा तदनुसार कार्यवाही किया जाय।
- vi) उद्योग का स्थल आरक्षित वन क्षेत्र अथवा वन्य जीव प्रभाग क्षेत्र में आच्छादित होने पर तदनुसार कार्यवाही सम्बन्धित विभाग द्वारा किया जाय।
- vii) उद्योग को दिनांक-31.07.2023 तक सहमति राज्य बोर्ड द्वारा निर्गत की गयी थी, तदोपरान्त बिना वैध सहमति प्राप्त किये उद्योग संचालित होने की अवधि की गणनानुसार उद्योग पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा की जाय।
- viii) उद्योग को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा पर्यावरणीय स्वीकृति प्राप्त करने से सम्बन्धित जारी अधिसूचना में निहित प्राविधानों के अनुसार यदि उद्योग को पर्यावरणीय स्वीकृति प्राप्त होना अधिसूचित हो तो तत्सम्बन्ध में कार्यवाही हेतु SEIAA को पत्र जारी किया जाय।

उपरोक्त विन्दुओं पर कार्यवाही हेतु उद्योग एवं सम्बन्धित विभागों को यथोचित निर्देश जारी किये जाने के उपरान्त तदनुसार प्राप्त जन-शिकायती प्रकरण को निक्षेपित किया जाना उचित होगा। समिति की उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

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क्षेत्रीय अधिकारी,

उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

Swaymiti

सहायक भू-भौतिकविद्
भूगर्भ जल विभाग,
खण्ड-मीरजापुर।

प्रभागीय वनाधिकारी,
मीरजापुर वन प्रभाग,
मीरजापुर।

जिलाधिकारी महोदय, सोनभद्र



संदर्भ सं०
Ref. No.
सेवा में

मैसर्स वैलप ब्रेविंग कम्पनी,,
ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्टसगंज,
जनपद-सोनभद्र।

दिनांक 12-2-24
पंजीकृत
टी.सी.-2/जल-332/24/रू.ब.नो.४५

यह कि उद्योग मैसर्स वैलप ब्रेविंग कम्पनी, ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्टसगंज, जनपद-सोनभद्र जिसे आगे उद्योग कहा जायेगा, कच्चे माल के रूप में माल्टेड बार्ली, ब्रोकेन राईस/कार्न, सुगर, होप्स एवं यीस्ट आदि का प्रयोग कर बीयर क्षमता-48000 हेक्टोलीटर/वर्ष, स्पेन्टग्रेन क्षमता-25 मिट्रिक टन/दिन एवं कार्बन डाई आक्साईड क्षमता-100 मिट्रिक टन/दिन के उत्पादन कार्य हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि आपके उद्योग का स्थलीय निरीक्षण जिलाधिकारी, सोनभद्र के माध्यम से गठित समिति द्वारा दिनांक 09.10.2023 को किया गया। निरीक्षण के समय उद्योग संचालित पाया गया। निरीक्षण आख्यानानुसार निरीक्षण के समय उद्योग में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र व्यवस्था की इकाईयां संचालित नहीं पायी गयी। उद्योग परिसर में रेन वॉटर हार्वेस्टिंग व्यवस्था के अन्तर्गत कुल 06 अदद कलेक्शन चैम्बर में 12 अदद रीचार्ज बोर स्थापित है जोकि निरीक्षण के समय अनकवर्ड एवं अक्रियाशील पाये गये। उद्योग द्वारा रेन वॉटर हार्वेस्टिंग व्यवस्था की तकनीकी उपयुक्तता की दृष्टिकोण से कम्पलीशन रिपोर्ट प्रस्तुत नहीं किया जा सका और न ही रेन वॉटर हार्वेस्टिंग प्रणाली से संबन्धित स्वीकृत मॉडल का उचित अभिलेख पाया गया। निरीक्षण के समय रेन वॉटर हार्वेस्टिंग प्रणाली-छत से नीचे उतरे डाऊन पाइप्स किन्ही भी रिचार्ज चैम्बर से जुड़े हुवे नहीं पाये गये। उद्योग द्वारा भूगर्भ जल विभाग, उत्तर प्रदेश से भूजल दोहन के सापेक्ष अनापत्ति प्रमाण पत्र प्राप्त किये जाने के दिनांक से 90 दिवस के अंदर फार्म 1(1) भरकर कूप का रजिस्ट्रीकरण कराया जाना अनिवार्य है। उद्योग द्वारा कूप का रजिस्ट्रीकरण नहीं कराया गया है। उद्योग द्वारा इको सेन्सिटिव जोन के दृष्टिकोण से चन्द्रप्रभा वन्य जीव प्रभाग, रामनगर, वाराणसी का अनापत्ति प्रमाण पत्र प्रस्तुत नहीं किया गया है। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय अधिसूचना नई दिल्ली 07 जनवरी 2019 के अनुसार चन्द्रप्रभा वन्य जीव अभयारण्य की सीमा के चारों ओर 01 किलोमीटर तक विस्तारित क्षेत्र को चन्द्रप्रभा वन्य जीव अभयारण्य परिस्थितिकी संवेदी जोन (जिसे इसके पश्चात् पारिस्थितिकी संवेदी जोन जिसे इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है) के रूप में अधिसूचित किया गया है, जिसका परीक्षण प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग रामनगर चन्दौली से कराया जाना अपेक्षित है। उद्योग को राज्य बोर्ड द्वारा दिनांक 31.07.2023 तक की अवधि हेतु सहमति जल एवं वायु निर्गत किया गया था। वर्तमान में उद्योग को वैध सहमति भी प्राप्त नहीं है। आख्यानानुसार उद्योग को पर्यावरणीय स्वीकृति प्राप्त नहीं है। इस प्रकार उद्योग द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का स्पष्ट उल्लंघन किया जा रहा है।

अतः उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33-ए के अन्तर्गत निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न उद्योग मैसर्स वैलप ब्रेविंग कम्पनी, ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्टसगंज, जनपद-सोनभद्र की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार जारी कारण बताओ नोटिस के निर्देशों की पुष्टि कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com Chemical do-order

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.in
वेबसाइट : www.uppcb.com



संदर्भ
Ref. N
सेवा

प्रतिलिपि :-

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

g
lc



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



ANNEXURE-6

संदर्भ संख्या:-

Ref.No.: G-0030/W-1322/CTE/SBD/2024

दिनांक:-

Date: 16/01/2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
टी०सी० 12वी, विभूति खण्ड, गोमती नगर,
लखनऊ।

विषय:- मेसर्स वैलप ब्रेविंग कम्पनी, ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्ट्सगंज, जनपद- सोनभद्र पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक कार्यालय जिलाधिकारी, सोनभद्र के पत्रांक-G000875/W-1322/CTE/SBD/2023 दिनांक-22.11.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के साथ संलग्न त्रिसदस्यीय जाँच समिति की आख्या में दी गयी संस्तुतियों के आलोक में कार्यवाही किये जाने के निर्देश उक्त पत्र के माध्यम से प्राप्त हुये हैं (छायाप्रति संलग्न)। उक्त पत्र के साथ संलग्न संयुक्त समिति की जाँच आख्या के विन्दु संख्या-vii के अंश निम्नवत् है:-

".....vii) उद्योग को दिनांक-31.07.2023 तक सहमति राज्य बोर्ड द्वारा निर्गत की गयी थी, तदोपरान्त बिना वैध सहमति प्राप्त किये उद्योग संचालित होने की अवधि की गणनानुसार उद्योग पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा की जाय।".....

उपरोक्त संस्तुति के अनुक्रम में उद्योग को निर्गत वैध सहमति दिनांक-31.07.2023 के पश्चात् दिनांक-01.08.2023 से सहमति आवेदन की तिथि से पूर्व दिनांक-05.09.2023 तक की अवधि को उल्लंघन अवधि के आधार पर उद्योग पर निम्न गणनानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित होगा:-

Environmental Compensation (EC) = Pollution Index (PI) x No. of days from which the non-compliance has been observed (N) x Factor in Rupees (R) x Factor for scale of operation(S) x Location Factor (LF).

Where,

PI=50 (Pollution Index=50 for orange category unit)

N=36 (No. of days from which the non-compliance has been observed)

R = 250 (R factor in Rupees)

S = 0.5 (Factor for scale of operation=0.5 as investment of unit is less than

Rs.50 Lac (0.5 for small scale unit)

LF=1.0 (Location Factor= 1.0 as population of Vill.Lohra, Gulrahava, Paragana

Ahraura, Tehsil-Robertsganj, Sonbhadra is below 10 lac. (LF is 1.0 for

population less than 10 lac)

Therefore,

Environmental Compensation (EC)

= PI x N x R x S x LF

= 50 x 36 x 250 x 0.5 x 1.0

= Rs. 2,25,000/- (Rs. Two Lakh Twenty five

Thousand only)

उपरोक्त वर्णित संयुक्त समिति की जाँच आख्या के द्वारा की गयी संस्तुति के आलोक में उपरोक्त गणना के अनुसार उक्त उद्योग मेसर्स वैलप ब्रेविंग कम्पनी, ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्ट्सगंज, जनपद-सोनभद्र पर उल्लंघन अवधि अर्थात् 36 दिनों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की जाती है।

संलग्नक:- यथोपरि।

भवदीय,

(यू०के० गुप्ता)
क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- जिलाधिकारी महोदय, सोनभद्र को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी



627

ANNEXURE-7

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192154/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 11/10/2023

To,

M/s

WALLOP BREWING PRIVATE LIMITED

Near FCI Godown, Village Gulrahwa, Lohra, Sonbhadra, UP,SONBHADRA,231216

Application Id- 22628453

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to WALLOP BREWING PRIVATE LIMITED located at Near FCI Godown, Village Gulrahwa, Lohra, Sonbhadra, UP,SONBHADRA,231216. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA WALLOP BREWING PRIVATE LIMITED granted for the period from 11/10/2023 to 31/07/2024 and valid for manufacturing of following products.

Table with 4 columns: S No, Product, Quantity, Unit. Row 1: 1, BEER @ 4800 KL/Annum, 4800, Kilo Liters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Table with 4 columns: Kind of Effluent, Quantity(KLD), Treatment facility, Discharge point

(ii)Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality. In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii)The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

Table with 3 columns: S.No., Parameter, Standard

(iv)Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	LPG fired Boiler of 1 TPH	LPG	02	Particulate Matter	AS PER E(P) ACT 1986
2	DG SET 250 (2) KVA	DIESEL	02	Particulate Matter	AS PER E(P) ACT 1986
3	DG SET 82 KVA	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	00	Particulate Matter	NA
2	01	Particulate Matter	AS PER BOARD NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This Consent To Operate is granted to M/s WALLOP BREWING COMPANY for production of Beer @ 48000 Hecto Litre Per Year and as By Product- Spent Grain @ 25 Metric Tonn Per Day and Carbon Dioxide @ 100 Metric Tonn Per Day at Arazi No. 2290 Village-Lohara, Gulrahwa, Pargana-Ahraura

Tehsil Robertsganj, District-Sonbhadra.

2. Industry shall operate the ETP installed for the purpose to treat the effluent generated from the process in a such a way that the treated water may archive Standards laid down by the CPCB/UPPCB.
3. Industry shall install flow meter at the discharge point of the tube well to quantify and maintain log book.
4. Industry shall not discharge any effluent generated from process.
5. Industry shall develop green belt around the periphery of the unit in 03 rows and atleast 33 % total land area.
6. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority of CGWA/CGWB/State Board.
7. Industry shall maintain Zero Liquid Discharge (ZLD).
8. Industry shall Obtain NOC from DFO, Chandra Prabha Wild Life Sanctuary, Ramnagar, Varanasi within 03 months, regarding distance from the industry to eco-sensitive Zone.
9. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.
10. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
11. Industry shall install roof top rainwater harvesting system to recharge the Ground water.
12. Industry shall install Discharge Domestic Septic Tank/Soak Pit for discharge of Septic Tank
13. Industry shall not discharge industrial effluent outside the boundary and maintain ZLD.
14. Industry shall comply the Provisions of HWM, RULES, 2016, PWM, RULES, 2016, SWM. RULES, 2016, E-WASTE MANAGEMENT -RULES, 2016 AND C & D WASTE RULES, 2016 notified under E(P) Act, 1986.
15. Industry shall install electromagnetic flow meter at discharge point of tube well to quantify ground water abstraction and log book.
16. Industry shall obtain dealership for the supply of LPG as a fuel to operate the 02 Nos. Boilers of capacity 1 TPH each.
17. Industry shall obtain NOC from D Supply Office for LPG storage and submit he NOC in this Office within 01 months.
18. Industry shall raise the stack height attached with DG set of Capacity 250 KVA (02 Nos.) and 82 KVA (01 Nos.) as per Board Norms.
19. Industry shall prepare Disaster Management Plan and dully verified by Director Industries and be submitted in this office within 03 months.
20. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.
21. Industry shall submit Ambient Air Quality Monitoring report duly monitored by NABL accredited laboratory in this office within 02 months.
22. Industry shall store all the Solid waste generated from the industrial process on a Pacca Plate form, Covered by tin shed.
23. Industry shall submit the Treated Effluent dully analyzed by a NABL accredited laboratory in this office every 06 months and be submitted in this office in every six months.
24. Industry shall submit the compliance report of conditions imposed in CTO in every Six months.

RAMESH
KUMAR SINGH
R.O., UPPCB SONBHADRA.

Digitally signed by
RAMESH KUMAR SINGH
Date: 2023.10.11
18:22:20 +05'30'

Copy to:



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



632

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK
USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC019603

VALID FROM 02/03/2023 TO 01/03/2028

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202302000105			
Name of the Owner	VEDANT CHOPRA		
Company Name कंपनी का नाम	WALLOP BREWING PVT LTD	Company Address कंपनी का पता	B-20/41B , BHELUPUR VARANASI. PIN CODE-221010
Address of the Applicant	B-20/41B, Bhelupura	Application No.	SNBD0223NIN0014
Date of Submission	05/02/2023	Specimen Signature	
Location Particulars			
District	Sonbhadra	Block	ROBERTSGANJ
Plot No./Khasra No.	2290	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	12/01/2023		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	120.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	3.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	5.00
Date of Energization (In Case of Electric Pump)		13/09/2022	
Maximum Allowable Rate of Withdrawal (m³/hr.):	5.00	Maximum Allowable Running Hours Per Day:	9.00

Maximum Allowable Annual Extraction of Ground Water:	12600	633	Recharge Required	0.00
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- This No-Objection certificate authorizes the owner applicant to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (2), No. Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4” to 6”.
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analysed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
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- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :13/03/2023

Place:Sonbhadra

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

FORM 1(A)/फॉर्म 1(ए)

[See rule 6(1)/नियम 6(1) देखें]

APPLICATION FOR REGISTRATION OF PROPOSED WELL

प्रस्तावित कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user)
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का सुआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Individual	Application Number आवेदन संख्या	N/A
Application Date आवेदन तिथि		N/A	
Name of the Owner स्वामी का नाम	VEDANT CHOPRA		
Mobile No. मोबाइल नंबर	7838790501	Email ID. ईमेल आईडी	chopravt@c
Date of Birth जन्मतिथि	12/10/1996	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Ca
Aadhaar Card Number	5324-2878-1434	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	B-20/41B, Bhelupura		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	VARANASI	State राज्य	Uttar Prade
District जनपद	VARANASI	Pin Code पिन कोड	221010
Company Name कंपनी का नाम	Wellop Brewing Pvt Ltd	Company Address कंपनी का पता	B-20/41B, E
Details of Proposed Well प्रस्तावित कूप का विवरण			
District जनपद	Sonbhadra	Block ब्लॉक	ROBERTS(C
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	2290	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण	
Location Coordinates स्थान निर्देशांक	24.871531, 83.083508	Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	
Particulars of The Proposed Well प्रस्तावित कूप का ब्योरा			
Date of Construction/Sinking of Well कूप की निर्माण तिथि	13/09/2023	Type of Well कूप का प्रकार	Tube Well/E
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)			
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	7.00
Approx. Diameter of Housing Pipe (mm)	150.00	Material of the Housing Pipe & Blank Pipe	PVC

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In m) लंबाई (मीटर में)
1	106.00	107.00	1.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	120.00	Whether there has been any adverse report regarding water quality of well in the proposed area? क्या प्रस्तावित क्षेत्र में खोदे जाने वाले कूप की जल गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
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Ground Water Level (In meter) भूजल स्तर (मीटर में)	105.00		
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Details of Proposed Pumping Device
प्रस्तावित पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	7.20
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	5.00	Length of Section Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	110.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	13/09/2023

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Proposed Well प्रस्तावित कूप का उद्देश्य?	Bulk User	Daily Running Hours दैनिक उपयोग (घंटे में)	0.50
Total Running Days कुल उपयोग (दिनों में)	365	Annual Running Hours वार्षिक उपयोग (घंटे में)	182.50
Maximum Allowable Annual Extraction of Ground Water:			1274

Uploaded Affidavit शपथ पत्र अपलोड किया	
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Does The Water Supply In The Well Area Come Through Pipe Water Supply? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
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Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	N/A
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Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ³)	6300.00
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NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)	
--------------------------------------------------------	--

Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण	No
-----------------------------------------------------------------	----

Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार	No
-----------------------------------------------------------------------------	----

Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes
------------------------------------------------------------------------	-----

MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-75-0008160	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	16/04/2021
---------------------------------------------------	---------------------	-------------------------------------------------------------------------	------------

MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	15/04/2075	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	
----------------------------------------------------------	------------	----------------------------------------------------------------	---------------------------------------------------------------------------------------

Type of MSME
एमएसएमई का प्रकार

Micro

638

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars Furnished here in above are correct and true . I understand that in case any of the information and particulars is found to be incorrect on investigation or thereafter, my application/registration is liable to be rejected/cancelled .

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अ

I Agree/मैं सहमत हूँ

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 725/2023

IN THE MATTER OF:

BALIRAM SINGH

.....APPLICANT

VERSUS

WALLOP BREWING PRIVATE LIMITED & ORS.

.....RESPONDENT(s)

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	ANNEXURES	
2.	COPY OF THE LETTER DT. 16.06.2023 ANNEXED HEREWITH AS ANNEXURE A-1	
4.	COPIES OF THE LETTERS DT. 27.10.2023 ANNEXED HEREWITH AS ANNEXURE A-2	
5.	COPY OF THE LETTER DT. 10.03.2025 ANNEXED HEREWITH AS ANNEXURE A-3	

6.	COPIES OF THE GOOGLE IMAGERY MAP ANNEXED HEREWITH AS ANNEXURE A-4	
7.	COPIES OF THE KML FILES OF THE SANCTUARY AND ECO- SENSITIVE ZONE ANNEXED HEREWITH AS ANNEXURE A-5	
8.	COPY OF RANGE CASE NO. 18/2018-19 DT. 02.01.2019 ANNEXED HEREWITH AS ANNEXURE A-6	
9.	COPY OF THE CHARGESHEET ANNEXED HEREWITH AS ANNEXURE A-7	
10.	COPY OF THE LETTER DT. 13.06.2019 ANNEXED HEREWITH AS ANNEXURE A-8	

THROUGH COUNSEL



BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR STATE OF U.P.

EMAIL- bhanwar09jadon@gmail.com

Ph: 9639286572

DATE: 22.07.2025

PLACE: NOIDA

641

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 725/2023



IN THE MATTER OF:

BALIRAM SINGH

.....APPLICANT

VERSUS

WALLOP BREWING PRIVATE LIMITED & ORS.

.....RESPONDENT(s)

**RESPONSE ON BEHALF OF RESPONDENT NO. 2, 6 AND 8 IN
COMPLIANCE OF THE ORDER DT. 02.12.2024 PASSED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL**

I. BACKGROUND OF THE MATTER

1. That in the present matter, the violations alleged are that Respondent No. 1, Wallop Brewing Private Limited, is operating in violation of environmental norms by establishing its unit within 300 meters from the boundary of the Chandraprabha Wildlife Sanctuary, without obtaining the mandatory No Objection Certificate (NOC) from the Forest Department.

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That despite being granted Consent to Establish (CTE) on 19.08.2021 with a specific condition i.e. Condition No. 21 that the said NOC and land use documents must be submitted within two months prior to commencing operations, failing which the CTE would be deemed rejected. That Respondent No. 1 only applied for the NOC on 16.06.2023, thereby violating Condition No. 21 of the CTE and commencing operations in contravention of the prescribed environmental norms.

II. APPLICATION FOR NOC BY THE PROJECT PROPONENT

2. That it is pertinent to submit that the Project Proponent has submitted an application dated 16.06.2023 seeking a No Objection Certificate (NOC) in relation to the Eco-Sensitive Zone/Wildlife Sanctuary by providing the GPS coordinates of his unit.

A Copy of the letter dt. 16.06.2023 has been annexed herewith as **ANNEXURE A-1.**

III. DISTANCE VERIFICATION BY THE FOREST DEPARTMENT

3. That subsequently, based on information received from the Regional Forest Officer, Jaymohani Range vide letter dy. 27.10.2023, the Divisional Forest Officer, Kashi Wildlife Division, Ramnagar, Varanasi has written a letter dated 27.10.2023 to the Project Proponent stating that the actual distance details as under:

✓

- **Distance from Reserved Forest Area (RF):** 162 meters
GPS Coordinates: Latitude 24°52'20.07", Longitude 83°05'06.49"
- **Distance from Wildlife Sanctuary:** 2825 meters
GPS Coordinates: Latitude 24°53'07.24", Longitude 83°06'26.19"
- **Distance from Eco-Sensitive Zone:** 1820 meters
GPS Coordinates: Latitude 24°53'03.64", Longitude 83°05'42.96"

It is pertinent to mention that No NOC has been issued with respect to wildlife, flora, fauna, or environment after the establishment of the unit.

Copies of the letters dt. 27.10.2023 have been annexed herewith as **ANNEXURE A-2.**

4. That the Regional Forest Officer, Chandra Prabha Range, Kashi Wildlife Division, Ramnagar, Varanasi, has written a letter dated 10.03.2025 to the Divisional Forest Officer, Kashi Wildlife Division, Ramnagar, Varanasi. That the said letter states that the Regional Forest Officer, Chandra Prabha Range, Kashi Wildlife Division, Ramnagar, Varanasi alongwith concerned Section Officer Shri Ramcharitra Singh, Forest Inspector, conducted a site inspection on 08.03.2025. That during the said inspection, the shortest distance from the Wallop Brewing Pvt. Ltd. to the left bank of the Posta River within the boundary of Chandra Prabha Wildlife Sanctuary was measured. The findings are as follows:

- GPS of the unit: Latitude 24°52'18.40", Longitude 83°05'01.02"

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- GPS of the nearest left bank of Posta River within Chandra Prabha Wildlife Sanctuary: Latitude 24°52'31.57", Longitude 83°06'55.13"
- The nearest distance of the unit from the left bank of Posta River within Chandraprabha Wildlife Sanctuary is **3.23 kilometers**. Therefore, the said unit is **outside the 1 km Eco-Sensitive Zone (ESZ)** of the sanctuary.

A Copy of the letter dt. 10.03.2025 has been annexed herewith as **ANNEXURE A-3**.

Copies of the Google imagery map of the said sanctuary has been annexed herewith as **ANNEXURE A-4**.

Copies of the KML files of the sanctuary and the Eco sensitive Zone have been annexed herewith as **ANNEXURE A-5**.

5. That it is relevant to mention that:

- The distance from the boundary wall of M/s Wallop Brewing Private Limited to reserve forest pillar no 162/1 is Approx 159 m.
- The distance from the boundary wall of M/s Wallop Brewing Private Limited to Eco Sensitive Zone pillar No. E18 is Approx 1816 m.
- The distance from the boundary wall of M/s Wallop Brewing Privat Limited to Sanctuary Zone pillar No. C18 is Approx 2831m.

✓

- The distance from the boundary wall of M/s Wallop Brewing Privat Limited to Sanctuary Zone pillar No. C17 is Approx 3249 m.
- The unit is located at a distance of Approx 1816 m from the Eco-sensitive Zone. As per The Gazette of India extraordinary part II-section-3-sub-section-II- New Delhi, January 8, 2019, 1 Km from the surrounding area from the boundary of Chandraprabha Wildlife Sanctuary has been declared as Eco-sensitive Zone of the Chandraprabha Wildlife Sanctuary.

IV. REGARDING WILDLIFE INCIDENTS IN NEWSPAPER REPORTS

6. That with respect to the newspaper clippings enclosed by the applicant showing incidents of harm to wildlife, it is submitted that except for one incident falling within the jurisdiction of Kashi Wildlife Division, Ramnagar, Varanasi.
7. However, it is noteworthy that in reference to clipping Annexure-A3 (of the Original Application) published in Amar Ujala, no leopard deaths or poaching cases have been reported in the concerned area in the past 5 years. However, it is germane to mention that during the night of 01.01.2019/02.01.2019, a leopard was found injured in Compartment No. 17, Shikarganj under Jaymohani Range which comes under the jurisdiction

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of the Kashi Wildlife Division. That the leopard was rescued and sent for treatment to Kanpur Zoo as per norms. That further, a range case No. 18/2018-19 dated 02.01.2019 was registered against unknown persons. That after investigation, the accused were identified and chargesheet has been filed as stated in the letter dated 13.06.2019 written by the Divisional Forest Officer, Kashi Wildlife Division, Ramnagar, Varanasi to the Regional Forest Officer, Jaymohani Range.

A Copy of the Range Case No. 18/2018-19 dt. 02.01.2019 has been annexed herewith as **ANNEXURE A-6**.

A Copy of the Chargesheet has been annexed herewith as **ANNEXURE A-7**.

A Copy of the letter dt. 13.06.2019 has been annexed herewith as **ANNEXURE A-8**.

8. That following the said incident, regular patrolling and surveillance are being conducted in the sensitive ESZ areas by forest department, and informers have also been activated to report illegal hunting. As a result, no other illegal hunting incident has occurred in the past 5 years. Moreover, awareness campaigns are being conducted in surrounding villages regarding forest and wildlife conservation and protection to prevent such incidents in the future.

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9. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay. To upkeep the majesty of the Hon'ble Courts of law is always the duty concern for deponent herein.

10. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

THROUGH COUNSEL

BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR STATE OF U.P.

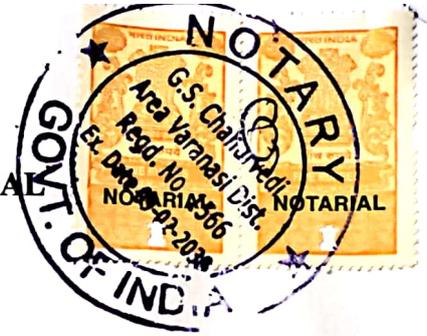
EMAIL- bhanwar09jadon@gmail.com

Ph: 9639286572

DATE: 22.07.2025

PLACE: NOIDA

648



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 725/2023

Regd. S. No.-	760
Date-	22.7.2024

IN THE MATTER OF:

BALIRAM SINGH

.....APPLICANT

VERSUS

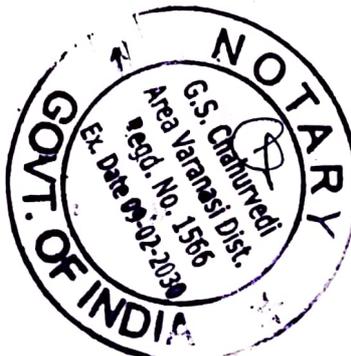
WALLOP BREWING PRIVATE LIMITED & ORS.

.....RESPONDENT(S)

AFFIDAVIT

I, B: SIVA SANKAR., aged about ...31.... years, S/o B: BHASKAR NAIK.,
posted as Divisional Forest Officer, KASHI WILDLIFE DIVISION do hereby solemnly
RAMNAGAR, VARANASI
affirm and state as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and am competent and authorized to swear the present affidavit.



Y

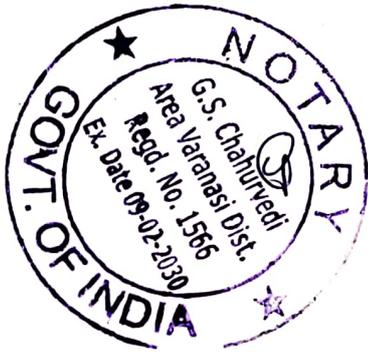
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.


DEPONENT

VERIFICATION

Verified at kashi on this 22nd day of July, 2025, that the contents of the above affidavit from paragraphs 1 to 2 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


DEPONENT



Attested By  Me
22.7.2025
G. S. Chaturvedi
Notary Govt. Of India
Regd No. 1566

सेवा में,

प्रभागीय वनाधिकारी,
काशी वन्य जीव प्रभाग,
रामनगर, वाराणसी।

विषय— यवासवनी की स्थापना हेतु वन्य जीव विहार/इको सेन्सिटिव जोन से अनापत्ती प्रमाण पत्र प्रदान करने के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के सम्बन्ध में अवगत कराना है कि प्रार्थी द्वारा वौल्लप ब्रुविंग प्रा0लि0, गुलरहवा ग्राम—लोहरा, सोनभद्र के नाम से जनपद सोनभद्र में यवासवनी की स्थापना की जानी है जिस हेतु वन्य जीव विहार/इको सेन्सिटिव जोन से अनापत्ती प्रमाण पत्र की आवश्यकता है। यवासवनी स्थापित किये जाने वाले प्रस्तावित स्थल का जी0पी0एस0 N24⁰ 52' 11.7 E 83⁰ 04' 57.6 है।

अतः आपसे निवेदन है कि यवासवनी की स्थापना हेतु वन्य जीव विहार/इको सेन्सिटिव जोन से अनापत्ती प्रमाण पत्र जारी करने की कृपा करें।

भवदीय

Vedant
16/06/23
(वेदान्त चौपड़ा)

डायरेक्टर,

वौल्लप ब्रुविंग प्रा0लि0,
गुलरहवा ग्राम—लोहरा,
सोनभद्र।

संलग्नक—

1. फ़ैक्टरी एक्ट।
2. उ0प्र0 अग्निशमन द्वारा प्रदत्त अनापत्ती प्रमाण पत्र।
3. यू0पी0जी0डब्लू0डी0 द्वारा प्रदत्त अनापत्ती प्रमाण पत्र।
4. उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा प्रदत्त अनापत्ती प्रमाण पत्र।
5. कैमूर वन्य जीव विहार द्वारा प्रदत्त अनापत्ती प्रमाण पत्र।

AC

10/06/23

10/06/23

17/6/2023

संलग्नक संख्या-02

कार्यालय क्षेत्रीय वन अधिकारी जयमोहनी रेंज

पत्रांक. 183 /37-1 जयमोहनी दिनांक 27/10/2023

सेवा में,

प्रभागीय वनाधिकारी
काशी वन्य जीव प्रभाग
रामनगर -वाराणसी

विषय : यवासवनी की स्थापना हेतु वन्य जीव विहार/ईको सेंसिटिव जोन से अनापत्ति प्रमाण-पत्र प्रदान करने के सम्बन्ध में।

सन्दर्भ : आपके कार्यालय का पत्र संख्या 4703/37-1 दिनांक 27.06.2023।
महोदय,

उपरोक्त विषयगत सन्दर्भित पत्र के क्रम में अवगत कराना है कि उक्त प्रकरण की जांच किया गया जिसका विवरण निम्न प्रकार है।

1. यवासवनी(बियर फैक्टरी) में 0 वालोप ब्रिविंग कम्पनी, गुलरहवा ग्राम-लोहरा, जनपद-सोनभद्र में स्थापित है तथा यवासवनी(बियर फैक्टरी) की चौहद्दी का जी0पी0एस0 लोकेशन-
(1) N- 24 52 11.96, E-83 04 56.95 (2) N- 24 52 11.51, E-83 04 58.80
(3) N- 24 52 18.45, E-83 05 01.01 (4) N- 24 52 19.04, E-83 04 59.33
2. यवासवनी(बियर फैक्टरी) से वन क्षेत्र की वास्तविक निकटस्थत दूरी 162 मी0 है। यवासवनी(बियर फैक्टरी) से निकटस्थत वन क्षेत्र सीमा का जी0पी0एस0 लोकेशन अक्षांश- 24 52 20.07, देशान्तर- 83 05 06.49 है।
3. यवासवनी(बियर फैक्टरी) से सेन्चूरी क्षेत्र की वास्तविक निकटस्थत दूरी 2825 मी0 है। यवासवनी(बियर फैक्टरी) से निकटस्थत सेन्चूरी क्षेत्र के सीमा का जी0पी0एस0 लोकेशन (C-18) अक्षांश- 24 53 07.24, देशान्तर- 83 06 26.19 है। (सेन्चूरी क्षेत्र का नक्शा साथ में संलग्न है)
4. यवासवनी(बियर फैक्टरी) से ईको सेंसिटिव जोन की वास्तविक दूरी 1820 मी0 है। यवासवनी(बियर फैक्टरी) से ईको सेंसिटिव जोन का जी0पी0एस0 लोकेशन (E-17) अक्षांश- 24 53 03.64, देशान्तर- 83 05 42.96 है।
5. यवासवनी(बियर फैक्टरी) स्थापित होते हुये इस कार्यालय से कोई गिधिक कार्यवाही नहीं की गयी है। महोदय की सेवा में रिपोर्ट सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

संलग्नक-उपरोक्तानुसार।

भवदीय
क्षेत्रीय वन अधिकारी
जयमोहनी रेंज

प्रतिलिपि:-

1. उपप्रभागीय वनाधिकारी (नौगढ़), काशी वन्य जीव प्रभाग रामनगर-वाराणसी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

वन वन्दोवस्त
आ० का० रेंज
प० व० आ०
27/10/2023

क्षेत्रीय वन अधिकारी
जयमोहनी रेंज

652

कार्यालय प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग, रामनगर, वाराणसी

पत्रांक : 1964 /31/बन्दो
सेवा में,

रामनगर, दिनांक, अक्टूबर 27 2023

वेदान्त चोपड़ा,
वौल्लप ब्रुविंग प्रा0लि0, गुलरहवा,
ग्राम-लोहरा, सोनभद्र।

विषय : यवासनी की स्थापना हेतु वन्य जीव विहार/इको सेन्सिटिव जोन से अनापत्ति प्रमाण पत्र प्रदान करने के सम्बन्ध में।

सन्दर्भ : आपका पत्र दिनांक 16.08.2022

उपरोक्त सन्दर्भित पत्र के माध्यम से आप द्वारा वौल्लप ब्रुविंग प्रा0लि0, गुलरहवा, ग्राम-लोहरा, जनपद-सोनभद्र में यवासनी की स्थापना हेतु वन्य जीव विहार/इको सेन्सिटिव जोन से अनापत्ति प्रमाण पत्र का माँग प्रस्तुत किया गया है, जिसके क्रम में अवगत कराना है कि क्षेत्रीय वन अधिकारी, जयमोहनी रेंज की रिपोर्ट पत्रांक 183/37-1, दिनांक 27.10.2023 द्वारा अवगत कराया गया है कि यवासनी (बियर फ़ैक्ट्री) के वन क्षेत्र की वास्तविक दूरी 162 मीटर है। यवासनी (बियर फ़ैक्ट्री) से निकटस्थ वन क्षेत्र सीमा का जी0पी0एस0 एवं सेंचुरी क्षेत्र तथा इको सेन्सिटिव जोन का जी0पी0एस0 व दूरी निम्नवत है -

1. प्रस्तावित स्थल से वन क्षेत्र का जी0पी0एस0 अक्षांश-24 52 20.07 व देशान्तर-83 05 06.49
2. प्रस्तावित स्थल से वन्य जीव विहार की वास्तविक दूरी - 2825 मीटर है तथा जी0पी0एस0 अक्षांश-24 53 07.24 व देशान्तर-83 06 26.19
3. प्रस्तावित स्थल से इको सेन्सिटिव जोन की वास्तविक दूरी - 1820 मीटर है तथा जी0पी0एस0 अक्षांश-24 53 03.64 व देशान्तर-83 05 42.96

(रणवीर मिश्र),
प्रभागीय वनाधिकारी,
काशी वन्य जीव प्रभाग, रामनगर,
वाराणसी।

पत्रांक 1964 / उक्तदिनांकित।

प्रतिलिपि उप प्रभागीय वनाधिकारी, नौगढ़ उप प्रभाग को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि क्षेत्रीय वन अधिकारी, जयमोहनी रेंज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(रणवीर मिश्र),
प्रभागीय वनाधिकारी,
काशी वन्य जीव प्रभाग, रामनगर,
वाराणसी।

Received

21/10/23

653

कार्यालय क्षेत्रीय वन अधिकारी चन्द्रप्रभा रेंज

पत्रांक : 268 /10-कोर्ट केस, चन्द्रप्रभा रेंज दिनांक, मार्च, 10 / 2025

सेवा में,

प्रभागीय वनाधिकारी
काशी वन्य जीव प्रभाग
रामनगर, वाराणसी।

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-725/2023 बलिराम सिंह बनाम वालोप ब्रिविंग प्रा0लि0 व अन्य के सम्बन्ध में।

सन्दर्भ : आपके कार्यालय का पत्र संख्या-3828/10-कोर्ट केस, दिनांक 07.03.2025 महोदय,

उपरोक्त विषयक संदर्भित पत्र के अनुपालन में अवगत कराना है कि अधोहस्ताक्षरी द्वारा दिनांक 08.03.2025 को सम्बन्धित अनुभाग अधिकारी श्री रामचिरत्र सिंह, वनदरोगा के साथ स्थलीय जांच की गयी। जांच के दौरान वालोप ब्रिविंग प्रा0लि0 की पोस्ता नदी के बायें किनारे की चन्द्रप्रभा वन्य जीव विहार की सीमा में निकटतम दूरी की जांच आख्या निम्नवत् है -

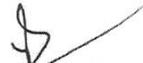
- वालोप ब्रिविंग प्रा0लि0 स्थल जी0पी0एस0 - 24°52'18.40"N 83° 5'1.02"E
- पोस्ता नदी का चन्द्रप्रभा व0जी0वि में निकटम 24°52'31.57"N
- बायें किनारे का जी0पी0एस0- 83° 6'55.13"E

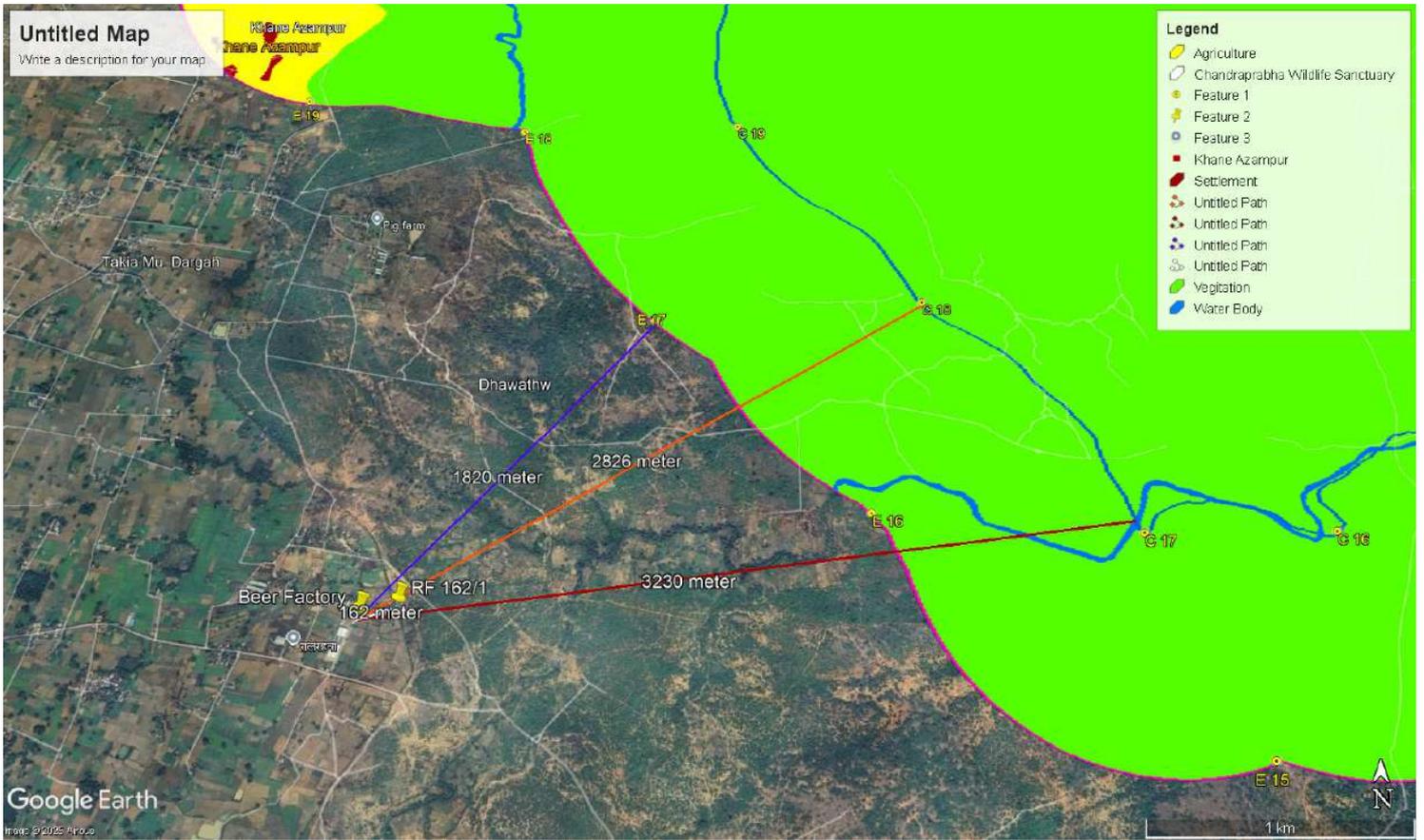
दूरी की आख्या निम्नवत् है

- चन्द्रप्रभा वन्य जीव विहार के अन्तर्गत पोस्ता नदी के बायें किनारे से वालोप ब्रिविंग प्रा0लि0 की की निकटतम दूरी - 3.23 K.M. है।


(राम चिरत्र सिंह)
व०

भवदीय,


क्षेत्रीय वन अधिकारी
चन्द्रप्रभा रेंज



In the Court of Munsif Magistrate, Chakia, Varanasi

Case No. रिज केस सख्या 18/2018-19 of 19

Vrs: _____

Application under Section 256 C. R. P. C on behalf of State of Uttar Pradesh by Divisional Forest Officer, Varanasi Forest Division through State Forest Counsel (~~State Forest Council~~) Chakia

1. That the case has been started on the complaint of the Range officer.
2. That the Complainant Divisional Forest officer Varanasi Forest Division

is only formally interested in the case. He is neither an eye witness of the facts alleged in the complaint nor does the prosecution want to produce as witness in the case.

3. That the said Divisional Forest Officer is not only public servant but very busy public servant and his presence on every date fixed in the court in the case would cause great hardship and he would be greatly hampered in the discharge of his public duties.

It is therefore prayed that your honour be pleased to dispense with

State Forest Council
Varanasi Forest Division
Chakia, Varanasi.

State Forest Council
Chakia, Chaudhary

Divisional Forest Officer
Varanasi Forest Division

Ramnagar, Varanasi
प्रभागीय वनाधिकारी
काशी वन्य जीव प्रभाग
रामनगर वाराणसी।

जांच रिपोर्ट

रेंज केस सं० 18/2018-19 जयमोहनी रेंज

सरकार	बनाम	1- मुन्ना पुत्र मजनु	जमानत पर
		2- घुरा पुत्र रामदास	रिहा
		3- राजाराम पुत्र छोटक	- फरार

निवासीगण ग्राम तकिया सुकृत, थाना रावर्टसगंज, जनपद सोनभद्र।

अन्तर्गत धारा - 9, 27 (1), 29, 32, 39 (3), 51 भा० वन्य जीव संरक्षण अधिनियम 1972

घटना स्थल - कं० नं० 17 धौठवां बीट चन्द्रप्रभा ब्लाक (शिकारगंज) जयमोहनी रेंज
महोदय,

उपरोक्त रेंज के० सं० 18/2018-019 भारतीय वन्य जीव संरक्षण अधिनियम 1972 यथा संशोधित धारा 2 (16ख), 9, 27 (1), 29, 32, 39 (3), 50, 51 के अन्तर्गत एक अद्व तन्दुआ (नर) के शिकार करने के सम्बन्ध में अज्ञात अभियुक्तों के विरुद्ध जारी किया गया है। उक्त रेंज केस का जांच अधिकारी मुझ अधोहस्ताक्षरी को प्रभागीय वनाधिकारी कक्षी वन्य जीव प्रभाग रामनगर, वाराणसी द्वारा नियुक्त किया गया है। अतः जांच कार्य में अग्रसर होकर मैंने सर्व प्रथम घटना स्थल का निरीक्षण एवं घटना की जांच करने हेतु दिनांक 23.01.2019 को प्रातः 9 बजे घटना स्थल पर उपस्थित रहने हेतु सम्बन्धित गवाहान एवं एच-2 केस जारी कर्ता को सूचित किया और नियत तिथि एवं समय पर घटना स्थल धौठवां बीट कं० नं० 17 पहुंचा और घटना स्थल की जांच किया और गवाहान के बताने के अनुसार मैंने घटना सही पाया और घटना स्थल का एक नजरी नक्शा बनाया जिसमें घटना स्थल को लाल स्याही से अंकित किया गया है जो जांच रिपोर्ट का अंग है। घटना स्थल की जांच के दौरान मैंने गवाहान को निर्देशित किया कि मुखबीर द्वारा अभियुक्तों की जानकारी किया जाय और उन्हें गिरफ्तार किया जाय और दिनांक 24.01.2019 को मुखबीर से प्राप्त सटिक सूचना के आधार पर अभियुक्तगण नं० 1 व 2 उपरोक्त को धौठवां बीट में पुनः जानवरो को पकड़ने हेतु फन्दा, क्लच वायर एवं कुल्हाड़ी एवं गुलेल लेकर जाते समय उक्त जंगल के अन्दर कारण बताकर गिरफ्तार किया गया और इनके घर सूचना भी भेजवाया गया और उक्त अभियुक्तों की जमा तलशी ली गयी और जामा तलशी में बरामद सामग्री का गवाहान के समक्ष फर्द बरामदगी तैयार की गयी, जो संलग्न है। उक्त अभियुक्तों ने अपने बयान में स्वीकार किया है कि हम अभियुक्तगण उक्त जंगल में अक्सर फन्दा लगाकर जानवरो का शिकार करते है और घटना वाले दिन भी हम लोग फन्दा लगाकर बैठे थे कि उक्त फन्दे में एक तन्दुआ फंस गया और फंसने के बाद

उपरोक्त तैयार
कार्यी वन्य जीव प्रभाग
रामनगर वाराणसी

(2)

बन्द विखते हुए दहाड़ मारने लगा कि चीख और दहाड़ की आवाज सुनकर वन के कर्मचारी आ गये और हम लोग वनकर्मियों को देखकर मौके से भाग गये, हम लोग वन जीवों का शिकार करने के अज्ञय से शिकार हेतु प्रयुक्त होने वाले सामग्रियों एवं औजारों के साथ प्रवेश करके वन्य जीव संरक्षण अधि० के अन्तर्गत विभाजित श्रेणी के अन्तर्गत अंकित वन्य जीव तेन्दुआ का शिकार व्यापार करने के अज्ञय से किया है जिससे राजकीय सम्पत्ति की क्षति हुई है। अतः अभियुक्तगण द्वारा वन्य जीव संरक्षण भी करते है।

जांच में गवाहान के बयान से यह स्पष्ट है कि घटना 01.01.2019 को लगभग 8:30 प्रातः धौठवा बीट क० नं० 17 चन्द्रप्रभा ब्लाक (शिकारगंज) धौठवा वन चौकी से लगभग 3 कि०मी० गहिला बाबा मार्ग पर रोड से बांये 100 मीटर अन्दर झाड़ियों में एक तेन्दुआ दिखाई दिया और दिनांक 03.01.2019 को प्रातःकाल से रेस्क्यू आपरेशन कर रात्रि लगभग 8 बजे पिजड़े में बन्द किया गया और मौके पर देखा गया कि शिकारी द्वारा लगाये गये फन्दे में तेन्दुआ फंस गया था तथा मौके से फन्दा लगाने हेतु प्रयुक्त क्लच वायर 2 टुकड़े भी बरामद हुए जिनकी फर्द बरामदगी मौके पर समक्ष गवाहान तैयार किया गया और उक्त तेन्दुआ उक्त फन्दे से घायल हो गया था इसलिए उसके इलाज हेतु प्रभागीय वनाधिकारी कक्षी वन्य जीव प्रभाग को सूचित किया गया और प्रभागीय वनाधिकारी द्वारा पत्रांक- 3328/26/2018-019 जनवरी 4, 2019 द्वारा निदेशक कानपुर प्राणी उद्यान कानपुर को पत्र लिखा गया तथा तेन्दुआ को इलाज हेतु प्राणी उद्यान चिकित्सालय कानपुर भेजा गया जो उद्यान चिकित्सालय में दिनांक 05.01.2019 को भर्ती हुआ और चिकित्सा के दौरान दिनांक 21.01.2019 को उक्त तेन्दुआ की मृत्यु हो गयी। चिकित्सीय परीक्षण रिपोर्ट एवं पोष्टमार्टम रिपोर्ट की छायाप्रति जांच आख्या के साथ संलग्न है। इस प्रकार उपरोक्त विवेचना से स्पष्ट है कि अभियुक्तगण द्वारा उपरोक्त अपराध किया गया है और वर्णित घटना सत्य पाया गया।

घटना स्थल कक्षी वन्य जीव प्रभाग के जयमोहनी रेंज के धौठवा बीट क० नं० 17 चन्द्रप्रभा ब्लाक (शिकारगंज) में स्थित है। उक्त वन क्षेत्र चन्द्रप्रभा सेन्चुरी के नाम से अधिसूचित है और उक्त वन क्षेत्र भा० वन अधिनियम की धारा 20 के अन्तर्गत महामहिम राज्यपाल उत्तर प्रदेश द्वारा रक्षित वन नियमानुसार घोषित करते हुए शासकीय गजट में प्रकलन बजरिये विज्ञप्ति संख्या 7241/14-ख शासकीय गजट में प्रकलन दिनांक 27.11.1965 को किया जा चुका है। उक्त गजट प्रमाणित छायाप्रति जांच आख्या के साथ संलग्न है। उपरोक्त से स्पष्ट है कि अभियुक्तगण द्वारा सेन्चुरी के अन्तर्गत विज्ञापित क्षेत्र / रक्षित वन क्षेत्र के अन्तर्गत बिना अनुमति प्रवेश करके वन्य जीवों का शिकार करने के अज्ञय से शिकार हेतु प्रयुक्त होने वाले सामग्रियों एवं औजारों के साथ प्रवेश करके वन्य जीव संरक्षण अधि० के अन्तर्गत विभाजित श्रेणी के अन्तर्गत अंकित वन्य जीव तेन्दुआ का शिकार व्यापार करने के अज्ञय से किया है जिससे राजकीय सम्पत्ति की क्षति हुई है। अतः अभियुक्तगण द्वारा वन्य जीव संरक्षण

कार्यालय प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग, रामनगर, वाराणसी
पत्रांक : 7630 / 10-केस, / 2019-20 , रामनगर, दिनांक, जून 13 , 2019

सेवा में,

क्षेत्रीय वन अधिकारी,
जयमोहनी रेंज।

विषय : एच-2 केसों को मा0 न्यायालय में दाखिल कराने के सम्बन्ध में।

संदर्भ : आपका पत्रांक 283/10 केस दिनांक 06.06.2019

उपरोक्त विषयक संदर्भित पत्र द्वारा प्रेषित एच-2 केसों में अभियुक्तों के विरुद्ध प्रस्तुत अभियोग पत्र पर हस्ताक्षर के उपरान्त आपको निम्नानुसार वापस करते हुए निर्देशित किया जाता है कि इन केसों को मा0 न्यायालय में दाखिल कराये तथा केस की एक प्रति अभिलेख हेतु सुरक्षित रखें।

क्र0सं0	रेंज का नाम	RC NO./वर्ष	योग
1	जयमोहनी रेंज	18(23)2018-19 18/6/19	02

(मनोज कुमार खरे),
प्रभागीय वनाधिकारी,
काशी वन्य जीव प्रभाग, रामनगर,
वाराणसी।

पत्रांक : / उक्तदिनांकित।

प्रतिलिपि प्रभारी कोर्ट केस, नौगढ़ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(मनोज कुमार खरे),
प्रभागीय वनाधिकारी,
काशी वन्य जीव प्रभाग, रामनगर,
वाराणसी।

गिरफ्तारी सूचना

आज दिनांक 24.01.2019 को समय 9.00 प्रातः बजे पोखरा की ब्लॉक क0न0 विभाग नं० 17
 आरक्षित वन क्षेत्र में मुन्ना पुत्र मन्ना नि. लोहिया सुदूर अभियुक्तों को मौके पर गिरफ्तार
 किया गया तथा वन अपराध सं. नं० 1972 की धारा 2 (6ब) 5, 27, (1)
 29, 32, 52 एवं 39 (3) 50, 51
 के अन्तर्गत कार्यवाही की गयी तथा अभियुक्तों के परिवार जन को सुचित किया गया।

मेरे द्वारा भेरे घुल घट
 सूचना की गयी है।

 क० न०
 मुन्ना


 (क० एन० क०)
 ज० ए० अ० वि० क०
 उप प्रभागीय वनाधिकारी
 नौगढ़
 काशी वन्यजीव प्रभाग
 रामनगर, वाराणसी


 24.01.2019
 क्षेत्रीय वन अधिकारी
 जयमोहनी रेंज नौगढ़ चन्दौली

सीजर रिपोर्ट

न्यायालय श्रीमान न्यायिक मजिस्ट्रेट चौकण, चटौली

अपराध संख्या R.C. 18/2018-19 दिनांक 24.01.2019

वन्य जीव संरक्षण अधिनियम की धारा :-
 धारा 2(43), 9, 27(1), 29, 32, 37, 39(3), 50, 51, 52
 थाना चौकण
 रेंज जयमोहन प्रभाग
 जिला चटौली

श्रीमान जी,
 निवेदन है कि उपरोक्त केस में धारा 2(43), 9, 27(1), 29, 32, 39(3), 50, 51, 52
 भारतीय वन अधिनियम 1972 के अन्तर्गत निम्न विखित वस्तुयें सीज की गयी।
 सीज की गई वस्तुओं का विवरण

- ① खलक कलच बाणतल — ① कद
- ② कुल्धड़ी — ① कद
- ③ गुलेला — ① कद
- ④ चिड़िया फल का फेद — ① कद

नाम व पता अभियुक्त गण - ① मुन्ना पुत्र प्रजसू, ② पूय पुत्र शकदास
 निवासी गण गाँव बकिना, सुकृत, थाना रावडिगंज
 जिला सोनभद्र।

सीजर रिपोर्ट न्यायालय श्रीमान जी के समक्ष सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

प्रतिलिपि-

प्रभागीय वनाधिकारी काशी वन्य जीव प्रभाग रामनगर वाराणसी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

24.01.2019
 (के. प्रियंका)
 क्षेत्रीय वन प्रभागीय वनाधिकारी
 जयमोहन नौगढ़
 काशी वन्य जीव प्रभाग
 रामनगर, वाराणसी

उप प्रभागीय वनाधिकारी नौगढ़ काशी वन्य जीव प्रभाग रामनगर वाराणसी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(जि. नू. कृ. म.)
 क्षेत्रीय वन अधिकारी
 उप प्रभागीय वनाधिकारी
 जयमोहन नौगढ़
 काशी वन्य जीव प्रभाग
 रामनगर, वाराणसी

फर्द बरामदगी

आज दिनांक 24.01.20 को समय प्रातः 9:00 बजे बिकार... ब्लाक क0न0... 17...
 आरक्षित वन क्षेत्र में घोड़वा कीट अभियुक्तों को मौके पर गिरफ्तार
 किया गया तथा वन अपराध वन्य जीव संरक्षण अधिनियम 1972 की धारा
2 (16) 3, 27, (1) 29, 32, 51 एवं 39 (3) 50, 51
 ...के अन्तर्गत कानूनी की गयी तथा मौके पर फर्द लिखा गया।

(1) अभियुक्तों का नाम पता - ① मुन्ना पुत्र मजदूर ② धुरा पुत्र राम दास निकली गण
 शाम- तकिया सुकुठ धाना- रविट गंज जिला- सोनभद्र

- (2) बरामद सामग्री का विवरण ① कलच बापर ① अण्ड
 ② फुल्लारी — ① अण्ड
 ③ गुमेल — ① अण्ड
- (3) उपस्थित गवाहों के हस्ताक्षर ① चिडिया फसाने का फंदा ① अण्ड
 ① मु इमशान खॉ, उप-क्षेत्र वन अधिकारी उपस्थित
 ② राम चरित सिंह वनदरोगा उपस्थित
 ③ गेहेरू प्रताप वनदारोगा उपस्थित

फर्द लिखने वाला
G.
...
...
...

फर्द बरामदगी

आज दिनांक 03-01-2019 को समय 8 PM बजे शिकारशंज ब्लाक क0न0 17
 आरक्षित वन क्षेत्र में चौकदार ~~द्वारा~~ अभियुक्तों को मौके पर गिरफ्तार
 किया गया तथा वन अपराध वन्य जीव संरक्षण अधिनियम 1972 के धारा
2 (16) 9, 27 (I) 29, 32, 52 एवं 39 (3), 50, 51
 ...के अन्तर्गत कार्यवाही की गयी तथा मौके पर फर्द लिखा गया।

(1) अभियुक्तों का नाम पता - अज्ञात

(2) बरामद सामग्री का विवरण बहुत सखल से तेंदुआ (नर) को मारे

उद्देश्य से शिकारियों द्वारा फंश (कलच वापर) का
दो टुकड़ा - एवं एक जीवित नर तेंदुआ बरामद किया गया।

(3) उपस्थित गवाहों के हस्ताक्षर

- 1- सर्वोत्तम कुमार वन रक्षक / वीट प्रभारी चौकवा वीट जपमोहनी
- 2- विजोद कुमार पोडप, शिलीप वन अधिकारी, जपमोहनी
- 3- रामचरित सिंह, वन रक्षक प्रभारी, जपमोहनी
- 4- मोहन प्रताप, वन्य जीव रक्षक, जपमोहनी
- 5- दुधनाथ, माला दे, जपमोहनी

फर्द मेरे समक्ष बनाया गया

द्वारा वन अधिकारी
जपमोहनी
 फर्द मेरे द्वारा तैयार किया गया

(आदिशुभार्)

वन रक्षक

चौकवा वीट प्रभारी

03-01-19

वपान अभियुक्त

श्री कि मुचा शंभुजन्म निवासी - लालिवा धान - शकटिगंध पत्र
 शिवालय का रहने वाला है श्री 30/12/2019 को 2 लाख धुरा 50
 शंभुजन्म निवासी - लालिवा धुरा धान - शकटिगंध पत्र -
 शिवालय दिनांक 01/01/2019 को आतः लागू भाग 3 व 4 को धाँहवा की
 चतुःपुत्रा लालक (शिवालय) के पंगली धुरा ले-धुरा आदि
 धानकों को फकडने के लिए बलाच बापट का फन्दा लगाकर
 वही धुरा उलटते एक ले-धुरा पंगली धुरा भाग आदि पत्र
 तक उसे काबू में रिया धान तक उसकी चीख ब फटा
 धुराक वन विभाग के कर्मचारी गध आ गधे तक हम लोग
 धुरा के भाग गधे हम लोग पंगली धुरा 'अबसर पंगली
 धानकों को फकडने का काम करते हैं आदि उनकी खाल
 व भास का शंभु शकटिगंध धुरा धुरा शिवालय - लालिवा
 धान - शकटिगंध पत्र - शिवालय को बचने का कार्य करते हैं
 उक्त शंभुजन्म हम लोगों के उक्त कार्य में सहयोग करते
 आज हम लोगों को धाँहवा पंगली धुरा फन्दा लगाते हेतु धुरा
 एवं बलाच बापट एवं कुल्हाड़ी तथा गुलेल लेकर पारहा का
 कि वन कार्य में एवं अधिकारियों द्वारा पकड लिया गया। मैं
 खेदका है वपान कार्य में किसी प्रकार के दे रहा हूँ।

उत्ते कष्ट सो लिखा गया

वपान के हेतु धुरा धुरा
धुरा लिखा गया।


 24.01.2019
 श्री 30/12/2019
 उप प्रभागीय वनाधिकारी
 नगर
 काशी वन्यजीव प्रभाग
 रामनगर, वाराणसी

वपान के हेतु धुरा
 लिखा गया।
 श्री 30/12/2019
 उप वन्यजीव अधिकारी
 वन्यजीव प्रभाग



श्री 30/12/2019
 वपान - शकटिगंध - पत्र - 30/12/2019

Kanpur Zoological Park, Kanpur
Veterinary Necropsy Protocol
Post-Mortem Report

Date 21/10/19

Animals (marks of identification if any) Reported Scientific Name Panthera Pardus Sex male Personal name young Age L=5x pch 41k Size G=26 " Weight H=27 "
Date and place of death: 21/10/19 for hospital injured
Time and date of post-mortem examination: Tail L=35 inches

Short history of illness, if any: severely injured brought from Kashi division on 5/10/19 and was being treated
A. General Description: Accordingly weak and wounded

- B. Organ - wise description of lesions :-
- (1) Head and Neck All teeth of molar intact, upper Rt canine broken
 - (a) Skull and Brain Aschemia, myocarditis
 - (b) Vertebrae
 - (2) Thorax on the thoracic cage. Bacterial mucus film found
 - (a) Lungs Local necrotic foci found and petechial haemorrhage found on lobes of lung
 - (b) Heart
 - (c) Ribs
 - (3) Abdomen wound 8x3 ventrally L=2 inches deep 2 inches
 - (a) Liver Pale and enlarged
 - (b) Stomach Stomach ulcers with tinge blood clot present
 - (c) Intestines No endoparasites found
 - (d) Kidney enlarged fluffy appearance
 - (e) Spleen
 - Dorsal wound 3.5 inches long
 - Lt Lateral wound L=13 inches
 - (4) Pelvic Girdle thickness 1.2 inch
 - (a) Uterus and Ovaries Cortex medulla not differentiated
 - (b) Bladder full of urine
 - (c) Genital Passage NAD
 - (5) Limbs found
 - (a) Fore limbs NAD. All nails are intact
 - (b) Hind limbs Lt hind leg 3rd Phalanges broken nail found

- (6) Any other special features :
Biological tests done (if any):
(i) Blood
(ii) Urine
(iii) Discharges
(iv) Biopsy

(7) Opinion: Died of CRF due to septicemia leading to multiple organ failure

(8) Instructions for disposal :

Place K.P.P. B.P. Signature [Signature] Signature [Signature]
 Name Dr. Md. Nazim Name Dr. Brijesh Kumar
 Date 21/10/19 Designation [Designation] Designation Assistant Veterinary Officer
 (Seal) [Seal] (Seal) Kanpur, Kanpur

धामा प्रतिप्रसिद्ध
9.
 क्षेत्रीय वन अधिकारी
 जयमोहनी रेंज

KANPUR ZOOLOGICAL PARK, KANPUR
Treatment Sheet

Report of (Wild) from KASHI

Date	Personal Name of Animal	Symptoms (i) Disease (ii) Condition of Animal	Diagnosis	Description	Reaction to Treatment	Remarks or V.O.
17-01-19		Did not eat Dull Temp. 98.6°f.		dy ceftek 500 1.5gm dy ferasitas 2ml dy Conciplex 5ml dy Anam 3ml dy RL 500ml dy Ivermectin 8/c ASD c Deomelol + Betadine + Turmeric fr		11.50000 Evening 11ml E. trans/late D.S 1000ml
18-01-19		Did not eat		ASD c Betadine + Turmeric fr dy ceftek 500 1.0gm dy B-Complex 5ml		
19-01-19		do -		dy ceftek 500 1g/dy dy D.S 1000ml ASD and electrolyt with Hydrog. Betadine / to Deomelol Deomelol / laxative spray + Turm		
20-01-19		do -		dy D.S 500ml dy Conciplex 5ml ASD c Betadine loban and Turmeric fr		

The leopard died at 09:30 AM on 21-01-19 in-ecce hospital due to Septicaemia resulting into multiple organ failure

दामा प्रति प्रमचित
G
केन्द्रीय वन विभाग
कानपुर

KANPUR ZOOLOGICAL PARK, KANPUR
Treatment Sheet

Leopard ♂ (wild) from KASHI

Date	Personal Name of Animal	Symptoms (i) Disease (ii) Condition of Animal	Diagnosis	Description	Reaction to Treatment	Remarks of V.O.
11-01-19		<ul style="list-style-type: none"> Raw eggs 2 litres of Buffon Soup taken Bull's eye over eye Bull 2 dehydrated 	Rx	<ul style="list-style-type: none"> Cleaned the wounds with H₂O₂ ASD + Betadine Dermakil, Hydrogel and Turmeric Pr. Di Deks 1.25gm / Di Ceftak sp 1.5 Di Ippid. c 6ml / Di Aram 3ml Di DNS 500ml / Di RL 500ml / Di Syb Aptiquek 2ml / Dexam 200mg 		
12-01-19		<ul style="list-style-type: none"> 10 raw eggs 2 litres Buffon Soup taken Bull 	Rx	<ul style="list-style-type: none"> ASD + Betadine + Dermakil Turmeric powder Di Ceftak sp 1.5gm / Di Deks 1.25g Enerdyna liquid 2ml 		
13-01-19		<ul style="list-style-type: none"> 10 raw eggs + 2 litres of Soup taken 	Rx	<ul style="list-style-type: none"> ASD + Betadine lotion + Tur Di Ceftak sp 1.5gm / Di Aram 3ml Di Ippid. c 3ml 		
14-01-19		<ul style="list-style-type: none"> Consumed 6 raw eggs till 5 PM. Small patches of blood below both nostrils but no bleeding noticed. Left upper canine both tip broken Wounds condition is fair 	Rx	<ul style="list-style-type: none"> ASD + Betadine lotion + Turmeric powder 		
15-01-19		<ul style="list-style-type: none"> Blood sample collected for CBC, LFT, KFT, Lipid profile. swab from wound collected for CS test 2 litres of Soup taken 	Rx	<ul style="list-style-type: none"> ASD + N.S. Di Ceftak sp 1.5gm / Deks 1.25gm Di Melonex 2ml / Di Phosphorus 2ml Di Treacalidone 4ml / Di VitAD₃EH Di Nurokind Plus 2ml / Di DNS 500 Di D.S 500ml / Di Conceptex 5ml. 		
16-01-19		Did not eat	Rx	<ul style="list-style-type: none"> Di Ceftak sp 1.5gm / Di Hepitas a spray of Turmeric powder 		

डा. प्रवि. सुमन्त

VETERINARY OFFICER,
KANPUR ZOOLOGICAL PARK,
KANPUR.

VETERINARY OFFICER,
KANPUR ZOOLOGICAL PARK,
KANPUR.

9.
क्षेत्रीय वन अधिकारी
जयमोहनी रेज.

KANPUR ZOOLOGICAL PARK, KANPUR

Treatment Sheet

Leopard ♂ (WILD) from KASHI

Date	Personal Name of Animal	Symptoms (i) Disease (ii) Condition of Animal	Diagnosis	Description	Reaction to Treatment	Remarks V.O.
05-01-19		Pilfered wounds with ruptured vessels from the left abdominal region extending to the sple. blank and lion regions. The animal was dragging and unable to move from hind quarters. All wounds appeared to be some 5 days old with suppuration.		Thorough cleaning of wounds with Betadine & normal saline antiseptic dressing with Dioxycyclin powder & lanolin cream.		
		Injured leopard was examined by the panel of veterinarians. Dr. Utkarsh Bhukhri Dy. Lko. Dr. R. K. Singh, V.O. KZA Dr. U. C. Singh, V.O. KZA Dr. Mohd. Nasir, V.O. KZA		Dr. Ceptak-SB 1.5gm / DCR 1.25g Dr. Conceptex 5ml / Vitahed 2ml Dr. Cebradex 5ml.		
06-01-19		Did not eat		Dr. Ceptak-SB 1.5gm / DCR 1.25g Dr. Conceptex 5ml.		
				ASD & Betadine lotion, DCRs Pr and Turmeric powder.		
07-01-19		1kg boiled buffalo milk given but did not eat. Buffalo soup taken		ASD & Betadine lotion + DCRs Pr + Turmeric Pr. DCRs Pr & Debris and pus with Hydrogen peroxide		
08-01-19		Buffalo soup & liter of raw eggs given by 8 AM. Wound is showing +ve response.		ASD & Betadine & Turmeric (morning) [Dr. Ceptak-SB 1.5g / DCRs 1.25g / Conceptex 5ml / Vitahed 2ml]		
09-01-19		- Do -		Repeat treatment		
10-01-19		Buffalo soup & liter consumed but eggs not taken. One ragget seen		ASD & Betadine + Toilet Chlor / Turp after cleaning with H ₂ O Dr. DCRs 1.25g / Ceptak-SB 1.5g / Conceptex 5ml / Vitahed 2ml / Vitahed 2ml / spray of Dermocid lotion & Turmeric		

घात्रा प्रति प्रमाणित

[Signature]

VETERINARY OFFICER
KANPUR ZOOLOGICAL PARK
KANPUR

9.
क्षेत्रीय वन अधिकारी
जयमोहनी रेज

कार्यालय वन संरक्षक/निदेशक, कानपुर प्राणि उद्यान, कानपुर

पत्रांक 543 / 23-3 दिनांक, कानपुर, 01, 2019

सेवा में,

प्रभागयी वनाधिकारी,
काशी वन्य जीव प्रभाग, रामनगर,
वाराणसी।

विषय:- जयमोहनी रेंज के अन्तर्गत थोथवा बीट ब्लॉक क0न0 शिकारगंज-17 में पकड़े गये घायल तेन्दुए के इलाज हेतु कानपुर प्राणि उद्यान में दिये जाने के सम्बन्ध में।

सन्दर्भ:- प्रधान मुख्य वन संरक्षक, वन्य जीव, उत्तर प्रदेश, लखनऊ का पत्रांक 2377/23-4-17, दिनांक 04-01-2019 व आपका पत्रांक 3328/26/2018-19 दिनांक 04-01-2019

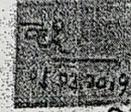
महोदय,

सन्दर्भित पत्र के क्रम में अगवत कराना है कि विषयगत तेन्दुआ प्राणि उद्यान चिकित्सालय में दिनांक 05-01-2019 को भर्ती हुआ था। इस तेन्दुए की मृत्यु दिनांक 21-01-2019 को हो गयी है।

उक्त तेन्दुआ के चिकित्सा रिपोर्ट एवं पोस्टमार्टम रिपोर्ट की छायाप्रति संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक:- यथोक्त।

भवदीय



(कृष्ण कुमार सिंह)
वन संरक्षक/निदेशक
कानपुर प्राणि उद्यान,
कानपुर।

पत्रांक / तददिनांकित

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रधान मुख्य वन संरक्षक, वन्य जीव, उत्तर प्रदेश, लखनऊ।
2. डॉ० आर०के० सिंह, प्रभारी पशुचिकित्साधिकारी, कानपुर प्राणि उद्यान, कानपुर।

छायाप्रति प्रामाणिक

9.
क्षेत्रीय वन अधिकारी
जयमोहनी रेंज

(कृष्ण कुमार सिंह)
वन संरक्षक/निदेशक
कानपुर प्राणि उद्यान,
कानपुर

कार्यालय प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग, रामनगर, वाराणसी
पत्रांक : /26 /2018-19 रामनगर, दिनांक, जनवरी 04, 2019
सेवा में

निदेशक,
कानपुर प्राणी उद्यान,
कानपुर।

विषय : जयमोहनी रेंज के अन्तर्गत धौठवा बीट के ब्लॉक कं०नं० शिकारगंज-17 में पकड़े गये घायल तेन्दुए के इलाज हेतु कानपुर प्राणी उद्यान में दिये जाने के सम्बन्ध में।

सन्दर्भ : प्रमुख वन संरक्षक, वन्य जीव, उत्तर प्रदेश, लखनऊ का पत्र संख्या-2377/23-4-17, दिनांक 04.01.2019

महोदय,

अवगत कराना है कि प्रमुख वन संरक्षक, वन्य जीव, उत्तर प्रदेश, लखनऊ महोदय के सन्दर्भित पत्र द्वारा दिये गये निर्देश के क्रम में जयमोहनी रेंज के अन्तर्गत धौठवा बीट ब्लॉक कं०नं० शिकारगंज-17 में पकड़े गये घायल तेन्दुए को इलाज हेतु वाहन संख्या-यू०पी० 65 जी०टी०-6504 में पिजड़ा सहित लादकर श्री रामचरित्र सिंह, वन दरोगा एवं श्री महेन्द्र प्रताप, वन्य जीव रक्षक के साथ कानपुर प्राणी उद्यान, कानपुर भेजा रहा है।

अतः आपसे अनुरोध है कि उक्त तेन्दुए को कानपुर प्राणी उद्यान में लेने हेतु सम्बन्धित क्षेत्रीय वन अधिकारी को निर्देशित करने की कृपा करें।

भवदीय,

(मनोज कुमार खरे),
प्रभागीय वनाधिकारी,
काशी वन्य जीव प्रभाग, रामनगर,
वाराणसी।

पत्रांक : 3328 / उक्तदिनांकित।

प्रतिलिपि मुख्य वन संरक्षक, वन्य जीव, पश्चिमी क्षेत्र, उत्तर प्रदेश कानपुर महोदय को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि श्री रामचरित्र सिंह, वन दरोगा एवं श्री महेन्द्र प्रताप, वन्य जीव रक्षक को इस निर्देश के साथ प्रेषित कि वे तेन्दुए को कानपुर प्राणी उद्यान सकुशल पहुँचाया जाना सुनिश्चित करें।

(मनोज कुमार खरे),
प्रभागीय वनाधिकारी,
काशी वन्य जीव प्रभाग, रामनगर,
वाराणसी।

The leopard remains very nervous & is under constant observation with my rifle, flash light & laser. The animal is from lower abdomen region. Further observation will be made after sedation.

05.01.19
2018/26-19

काशी वन्य जीव प्रभाग, रामनगर, वाराणसी।

काशी वन्य जीव प्रभाग, रामनगर, वाराणसी।

खाला तें कुशा रेल्वे स्थान का नजरी नकाशा

N

श्रीकारगंज एकाक
क० नं० १७



खाला स्थानक

← डूरी ६.०० K.M →

खोला



वन विभाग
गृह उपमंडळ
पोला

← भाग डूरी १६.०० K.M →

मंडपूर पवळी साडक नौगड

N-24° 52' 58.96
E-04° 04' 48.36

संकेत

- ≡≡≡ - पवळी साडक
- - नाळा
- - वन विभाग गृह
- ⊗ - खाला स्थानक

G.
[Signature]

परिशिष्ट - 4.1

Copy of Forest Department G-O- No- 3694/XIV-*135/1957, dated May, 24 1957 to the Chief Game Warden, U-P- and copy to C-C-F-

Subject: Proposal to establishment the Chandraprabha Sanctuary in Varanasi Forest Division-

With reference to your letter No- 1337/23-10-2, dated May 14, 1957 the above subject, I am directed to say that the Governor has been pleased sanction under rule 4 of the rules regulating hunting, shooting and fishing reserved forests, your proposals for the establishment of a sanctuary in Varanasi Forest Division with the boundaries as shown in the Annexure here. The Sanctuary may be named "CHANDRAPRABHA SANCTUARY" You now take necessary action under rules-

OFFICE OF THE CHIEF GAME WARDEN, GAME PRESERVATION CIRCLE NO- 1436/23-10-2, Dated, Lucknow, June 2, 1957-

Copy forwarded to the Game warden, Chandraprabha, Region information and necessary action under the rules-

Copy also to the Divisional Forest Officer Varanasi for information-

Sd/-

(S-S- Negi),
C-G- Warden, U-P-

चाया प्रतिप्रकृति

G
क्षेत्रीय वन अधिकारी
जयमोहनी रेंज